

**FORTY-FOURTH REPORT  
COMMITTEE ON PETITIONS  
(SEVENTEENTH LOK SABHA)**

**MINISTRY OF RURAL DEVELOPMENT  
(DEPARTMENT OF RURAL DEVELOPMENT)**

**(Presented to Lok Sabha on 24.3.2023)**



**LOK SABHA SECRETARIAT  
NEW DELHI**

*March, 2023/Chaitra, 1945 (Saka)*

**CPB No. 1 Vol. XLIV**

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**Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Sixteenth Edition).**

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## COMPOSITION OF THE COMMITTEE ON PETITIONS

Shri Harish Dwivedi - *Chairperson*

### MEMBERS

2. Shri Anto Antony
3. Shri Hanuman Beniwal
4. Prof. Sanjay Sadashivrao Mandlik
5. Shri P. Ravindhranath
6. Dr. Jayanta Kumar Roy
7. Shri Brijendra Singh
8. Shri Sunil Kumar Singh
9. Shri Sushil Kumar Singh
10. Shri Manoj Kumar Tiwari
11. Shri Prabhubhai Nagarbhai Vasava
12. Shri Rajan Baburao Vichare
13. Vacant
14. Vacant
15. Vacant

### SECRETARIAT

1. Shri T.G. Chandrasekhar - Additional Secretary
2. Shri Raju Srivastava - Director
3. Shri Vivek Saini - Executive Officer

**FORTY-FOURTH REPORT OF THE COMMITTEE ON PETITIONS  
(SEVENTEENTH LOK SABHA)**

**INTRODUCTION**

I, the Chairperson, Committee on Petitions, having been authorised by the Committee to present on their behalf, this Forty-Fourth Report (Seventeenth Lok Sabha) of the Committee to the House on the representation of Shri Hanuman Beniwal, M.P., Lok Sabha regarding alleged arbitrary sanctioning of road development works under Pradhan Mantri Gram Sadak Yojana (PMGSY-III) in Nagaur Lok Sabha Constituency (Rajasthan).

2. The Committee considered and adopted the draft Forty-Fourth Report at their sitting held on 23 March, 2023.

3. The observations/recommendations of the Committee on the above matters have been included in the Report.

**NEW DELHI;**

**23 March, 2023**

**02 Chaitra, 1945 (Saka)**

**HARISH DWIVEDI,  
Chairperson,  
Committee on Petitions.**

## REPORT

### **REPRESENTATION OF SHRI HANUMAN BENIWAL, M.P., LOK SABHA REGARDING ALLEGED ARBITRARY SANCTIONING OF ROAD DEVELOPMENT WORKS UNDER PRADHAN MANTRI GRAM SADAK YOJANA (PMGSY-III) IN NAGOUR LOK SABHA CONSTITUENCY (RAJASTHAN).**

Shri Hanuman Beniwal, M.P., Lok Sabha had submitted a representation dated 5 August, 2022 regarding alleged arbitrary sanctioning of road development works under Pradhan Mantri Gram Sadak Yojana (PMGSY-III) in Nagaur Lok Sabha Constituency (Rajasthan).

2. In his representation, Hon'ble Member of Parliament, Shri Hanuman Beniwal had *inter alia* stated that initially, road development works in the Nagaur Lok Sabha Constituency (Rajasthan) under the PMGSY-III Scheme as proposed by the Department concerned of the State Government of Rajasthan without obtaining his consent, which was ultimately rejected by the Central Government. Subsequently, it was directed to send proposal afresh under the said Scheme with due consent of the Member of Parliament. However, even after giving his consent for the new proposal later on, the same was allegedly not sanctioned and kept pending willfully for a long period of time. Consequently, there was inordinate delay in implementing the road development works in the Nagaur Constituency under the PMGSY-III Scheme. Moreover, later on, when the road development works ultimately got sanctioned, it was not in accordance with his proposal.

3. Hon'ble Member of Parliament, Shri Hanuman Beniwal while raising his grievances in the representation brought out the following facts:-

- (i) When the issue of sanctioning the road development works in the Nagaur Parliamentary Constituency (Rajasthan) under PMGSY-III came to his notice, he raised his objection *vide* letter no. 248, dated 5.5.2020 to the then Minister of Rural Development and Panchayati Raj, Government of India, Shri Narendra Singh Tomar as his consent to the relevant proposal was not obtained. He, therefore, requested to review the proposal, in question and sanction the road development works only after obtaining his consent for the same. In response thereto, the then Minister of Rural Development and Panchayati Raj, Government of

India, Shri Narendra Singh Tomar *vide* his D.O. letter no. P-17021/22(1)/2019 –RC dated 26.6.2020 informed him that an advisory had been circulated on 2.6.2020 on the subject - '*Role of Hon'ble Member of Parliament in planning and selection of road works under Pradhan Mantri Gram Sadak Yojna-III*' to the all the Additional Chief Secretaries/Principal Secretaries/Secretaries In Charge of PMGSY of all the States/UTs. The then Hon'ble Minister had further informed him that the Ministry had also written a letter to the State Government of Rajasthan for taking appropriate action on his complaint under his intimation.

- (ii) While referring to said advisory dated 2.6.2020 issued by the Government of India regarding the role of a Member of Parliament, a letter dated 4.6.2020 was sent by the Chief Engineer (PMGSY) of the Public Works Department, Government of Rajasthan to all the Superintending Engineers of the Public Works Department in the State with directions to go through the spirit of the said advisory and strictly act, accordingly.
- (iii) In the meantime, he again submitted a point wise letter No. 356 dated 28.6.2020 on the matter to the then Minister of Rural Development and Panchayati Raj, Government of India, Shri Narendra Singh Tomar. In response thereto, the Hon'ble Minister *vide* his D.O. letter No. 17024/22(1)/2019-RC dated 12.1.2019 informed him that as his consent was not taken by the State Government in planning and selection of the proposed roads under PMGSY-III in the Nagaur Parliamentary Constituency, after reviewing the reports sent by the State Government of Rajasthan on the matter raised by him, it was requested to send a new proposal in place of the earlier proposal in respect of the 28 roads of the Nagaur District as per the advisory/guidelines issued on 2.6.2020. A copy of the letter dated 27.11.2020 sent by the Joint Director (RC) of the Ministry of Rural Development, Government of India to the Additional Chief Secretary of the Department of Public Works, Government of Rajasthan in the matter was also received by him along with the aforesaid D.O. letter by the Hon'ble Minister. Hence, it is evident that complaint made by him was found to be correct as per the review by the Ministry of Rural Development, Government of India and

accordingly, earlier proposal sent in respect of 28 roads without his consent was invalidated. Subsequently, necessary instruction was given to call for proposal afresh with the consent of the Member of Parliament.

- (iv) However, keeping in the view the guidelines of Pradhan Mantri Gram Sadak Yojana, he again sent proposal in respect of a total of 39 roads (348.50 kms) to the then Minister of Rural Development and Panchayati Raj, Government of India, Shri Narendra Singh Tomar *vide* his letter No. 452 dated 23.12.2020. In response thereto, Honb'le Minister *vide* his letter No. 253 dated 30.12.2020 informed him that the proposal sent by him were being examined.
- (v) The Superintending Engineer of the Office of the Public Works Department, Nagaur Circle (Rajasthan), meanwhile, sent a letter dated 29.12.2020 to the Chief Engineer (PMGSY) and *inter alia* informed that the proposal given by the Member of Parliament concerned proposal in respect of the 39 roads (348.50 km) is as per the recommendations of the Zila Parishad and are in accordance with the CUCPL and therefore, requested for enabling the data entry for the same.
- (vi) Subsequently, he personally met with the Minister In-Charge of the Department concerned, Shri Giriraj Singh and requested him *vide* letter No. 607 dated 20.7.2021 to approve the sanctioning of the road development works in respect of 348.5 km roads as proposed by him.
- (vii) Despite repeated requests made by him, the road development/construction works were not approved. Therefore, he again requested the incumbent Minister of Rural Development, Government of India, Shri Giriraj Singh *vide* letter No. 1056 dated 8.12.2021 *inter alia* informing about his consent on the proposal of construction of 348.50 km roads and also apprised the Minister that the approval for the construction of roads had been given in respect of all the districts of Rajasthan and the works are in progress under the PMGSY-III Scheme, a Government of India Scheme for upgradation and consolidation of rural roads. Whereas, the approval in case of the Nagaur district was still pending. Further, through the said letter, he also informed that the work of upgradation and consolidation of approximately 60 kms of kucha



roads was undertaken in Tonk District of Rajasthan (mostly in Tonk Assembly Constituency only) under the said Scheme. Honb'le Minister had acknowledged the receipt of the aforesaid letter *vide* his letter dated 22.12.2021.

- (viii) Later on, pursuant to the suggestions given by the Honb'le Minister, he again submitted revised proposal for construction of 30 roads (307.85 km) in place of 39 (348.5 km) through letter No. 18 dated 17.1.2022, which was acknowledged by the Minister *vide* its letter No. 718287 dated 3.2.2022.
- (ix) In this connection, he had also raised the matter in the Parliament under Rule 377 on 22.07.2021 which was replied to by the Hon'ble Minister concerned on 23.8.2021.
- (x) PMGSY-III has an objective of upgradation and consolidation of Through Routes and Major Rural Links which was also *inter alia* apprised by the Secretary of the Ministry of Rural Development through its D. O. letter No. S.P- 17025/22(1)/2017 - RC (FTS No. 357269) dated 5.6.2020. However, despite all the above correspondences/communications made by him and the extant guidelines for obtaining consent of the Member of Parliament concerned in respect of the proposal(s), the Director (RC) of the Ministry of Rural Development arbitrarily issued approvals on 26.7.2022 thereby ignoring the important Through Routes of Nagaur Parliamentary Constituency, which is completely unfair.

4. Hon'ble Member of Parliament, had therefore, requested for investigation into the matter and giving directions to the Ministry of Rural Development for sanctioning of road development works under the PMGSY-III Scheme as per his proposal.

5. The Committee on Petitions took up the representation of Shri Hanuman Beniwal, M.P., Lok Sabha for examination under Direction 95 of the Directions by the Speaker, Lok Sabha. Accordingly, the representation was forwarded to the Ministry of Rural Development (Department of Rural Development) for furnishing their comments on the issues raised therein.

6. Clarifying on the issues raised in the representation, the Ministry of Rural Development (Department of Rural Development), Rural Connectivity (RC) Division vide their Office Memorandum No. H-12013/21/2022-RC (FMS No.381257) dated 25 August, furnished the following comments:-

*"Pradhan Mantri Gram Sadak Yojana (PMGSY) was launched as a one-time special intervention to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations of designated population size (500+ in plain areas and 250+ in North-Eastern States, Himalayan States, Himalayan Union Territories, certain other specified areas as per 2001 census) in the core network for uplifting the socio-economic condition of the rural population. The Government subsequently widened the ambit of the programme and in the year 2013, a new intervention namely PMGSY-II was started with a target to upgrade 50,000 Km of the existing rural road network to improve its overall efficiency as a provider of transportation services for people, goods and services. The State of Rajasthan has already completed all the works sanctioned to the State under PMGSY-I & II, except for 1 bridge work under PMGSY-I, which is targeted for completion by September, 2022.*

*The Government in the year 2019 launched PMGSY-III for consolidation of 1,25,000 kms existing Through Routes and Major Rural Links connecting habitations, inter-alia, to Gramin Agricultural Markets (GrAMs), Higher Secondary Schools and Hospitals. The programme focuses on upgradation of existing Through Routes and Major Rural Links based on priority giving importance to critical facilities like the rural markets and education and health facilities. However, in terms of the para 2.5 of the programme guidelines, 'new construction may be allowed only as a part of upgradation project to connect GrAMs/warehouses, Government hospitals and Educational Institutions, in case they are not connected already with a metalled road or require strengthening and widening of existing roads'.*

*PMGSY-III guidelines have an inbuilt mechanism for consultation with public representatives at planning and selection of roads. As per PMGSY-III guidelines, the proposals received from the Members of Parliament with regard to selection of roads are given full consideration and such proposals that cannot be included are communicated in writing to the Members of Parliament with reasons for non-inclusion of such proposal in each case. In order to*

ensure that the State Government give due attention towards provisions of the programme guidelines while submitting the proposals to the Ministry of Rural Development for sanction, the Ministry issued an advisory to the States on 2 June, 2020 (**Annexure-I**), through which the State Governments have been advised, inter-alia, to communicate the final list of proposals in the order of priority to the Member of Parliament with the reasons for non-inclusion of certain roads in the proposals and obtain their consent on the proposals sent for approval to Government of India.

The selection of roads under PMGSY-III is done by the States/UTs based on the utility value of the eligible roads computed on the basis of the population served by the road and market, educational, medical and transport infrastructure facilities connected by the concerned road. A state of the art network planning algorithm called "Trace Map" has been developed to identify and rank rural roads on the basis of the population depending on such roads by tracing the route from each rural habitation to its nearest facilities and then aggregating this information to identify the importance of each and every road segment. Roads thus ranked by Trace Map Algorithm are combined with recommendations from political representatives, local PIU knowledge and other sources. Together these roads are referred as "Candidate Roads". Finally, Comprehensive Upgradation Cum Prioritisation List (CUCPL) is generated based on utility value of each such candidate road. All the upgradation proposals are then submitted based on the CUCPL. The utility value of a road is based on parameters of population served, agricultural market, educational and medical facilities, transport infrastructure variables and weightage thereof. After completion of the pre-requisites/approvals in terms of the programme guidelines, the annual proposals are uploaded in the On-Line Management, Monitoring System (OMMAS) i.e., PMGSY MIS system by the State Government. Before sanction of the proposals uploaded by the state, the DPRs are scrutinized at different levels as per PMGSY programme guidelines to improve the project proposals. All DPRs are scrutinized by State Technical Agencies (STAs) which are selected from reputed technical institutes/engineering colleges of the states. 15% of sample DPRs are scrutinized at NRIDA (Ministry) level and observations are communicated to the state for compliance. 10% of the sample DPRs selected by NRIDA are scrutinized by Principal Technical Agencies (PTA) which are selected from reputed IITs/NITs/Engineering colleges.

After compliance by the State on the observations of NRIDA/PTA, the proposals are submitted for scrutiny to a Pre-Empowered Committee Meeting chaired by the Director General, NRIDA and attended by representatives of the State Government. The proposal is then examined in terms of PMGSY-III guidelines, technical parameter, cost, etc and observations are communicated to the State. The State then submits compliance of these observations. In case all the required documents and compliances are complete and there is no major capacity or institutional deficiency, and data in OMMAS has been found to be satisfactory, the proposal is placed before the Empowered Committee chaired by the Secretary, Department of Rural Development. The recommendations of the Empowered Committee are submitted to the Minister of Rural Development and in case the proposals meet the programme requirements, the same are sanctioned.

The State of Rajasthan has been allocated a target of 8,662.50 kms road length under PMGSY-III, against which the 2,198 kms roads were sanctioned to the State in Batch-I of 2019-20 on 20 February, 2020.

The State Government submitted proposal for another 402 road works of 3,840 kms in Batch-I of 2020-21. In terms of the Ministry's advisory dated 2 June, 2020, Shri Hanuman Beniwal, Hon'ble M.P., Nagaur Constituency was requested by the State Government to give consent for 28 roads of 216.98 kms proposed in Nagaur District vide letter no. 275 dated 05.06.2020 (**Annexure-II**). However, no consent was received from the Hon'ble M.P. within the prescribed time-line of 15 days. However, the Ministry received a complaint from the Hon'ble M.P. dated 28 June, 2020 (**Annexure-III**) addressed to Hon'ble Minister for Rural Development alleging that he was not consulted by the State Government in respect of the project proposals of Nagaur Parliamentary Constituency and requested that all the proposals for his Constituency be rejected and new proposals should be drawn up by the State Government with his recommendation. Accordingly, proposals for only 374 roads of 3,623 kms after excluding the 28 roads of Nagaur District (as requested by the Hon'ble M.P.) were sanctioned to the State on 23 July, 2020.

The complaint received from Hon'ble M.P. was taken up with the State Government. The State Government was requested to submit proposal afresh in terms of the programme guidelines and advisory dated 2 June, 2020

regarding the role of MPs in the planning and selection of road works under PMGSY-III.

The State uploaded a revised proposal for 44 roads of 420.65 kms which was considered by the Pre-Empowered Committee in the meeting held on 27 May, 2021, which was also attended by the representatives of the State Government. It was observed by the Committee that the existing surface of 272.45 kms. road length out of the total proposed length of 420.65 kms is earthen/moorum/gravel/ track, which is 65% of the total proposal, i.e., around 2/3 rd of the proposal is Kutcha roads, and not existing Through Routes or Major Rural Links. The State had so far been sanctioned 5,821 kms road length under PMGSY-III, in which only 564 kms. was earthen/moorum/gravel/track surface (9.68% of the total proposal), whereas in the instant proposal around 65% of the proposed length is earthen/moorum/gravel/track etc. The objective of PMGSY-III is consolidation of existing Through Routes and Major Rural Links. The State of Rajasthan is already a well-developed state in terms of rural connectivity and as such, the State was asked to furnish justification as to how the proposed roads with abnormally high Kutcha portion are in the definition of Through Routes/Major Rural Links and eligible under PMGSY-III.

The Committee also observed that majority of the proposals were having inferior trace map ranks, which is indicative of their low utility value. The State was asked to examine the eligibility of the proposals in terms of the programme guidelines and submit the compliance report. However, at a later stage on 3 September, 2021 the State decided to withdraw the proposals and submit revised proposals (**Annexure-IV**).

The Ministry, thereafter, followed-up the case with concerned Department/Nodal Agency for early submission of the revised proposals so that the proposals for Nagaur District could be sanctioned. The State uploaded the proposals for 31 road works of 313 kms. for Nagaur District in the month of February, 2022, which included 28 road works of Nagaur Parliamentary Constituency and 3 roads of Rajsamand Parliamentary Constituency. The State Government informed that the proposals were prepared in terms of the programme guidelines. The proposals were approved by the Panchayat Samiti on 27 September, 2021. The recommendation from the Hon'ble M.P. was

received by the State on 17 January, 2022, which included 30 roads of 308 Km. The Zila Parishad in its meeting held on 24 January, 2022, approved proposal for 33 roads of 338.95 kms (all 30 roads of 308 kms. recommended by the Hon'ble M.P. for Nagaur Parliamentary Constituency and 3 roads of 31 kms. of Rajsamand Parliamentary Constituency), in variance to the proposal approved by the Panchayat Samiti.

The final proposal for Nagaur District uploaded by the State Government was considered by the State Level Standing Committee (SLSC), headed by the Chief Secretary, Government of Rajasthan, in its meeting held on 24 March, 2022. The SLSC (State) decided that the proposals eligible as per PMGSY-III guidelines should be uploaded sent to Ministry of Rural Development for consideration (**Annexure-V**).

Pursuant to the recommendation of the SLSC, the proposals for 31 road works of 313 kms were considered expeditiously by the Ministry. The State Government was asked to complete all the formalities in terms of Ministry's advisory dated 2 June, 2020 regarding the role of Hon'ble M.P. in planning and selection of roads under PMGSY-III and apprise this Ministry. The State Government in its compliance intimated, inter-alia, that out of 32 roads for Nagaur District, 29 roads pertain to Nagaur Parliamentary Constituency and 3 of Rajsamand Parliamentary Constituency. The Hon'ble M.P. of Rajsamand Constituency, Ms. Diya Kumari had sent consent of 03 proposals of Rajsamand Constituency. As regards 29 road proposals of Nagaur Constituency, the State Government had requested Hon'ble M.P. vide letter dated 05.4.2022 (**Annexure-VI**) to forward his consent in terms of Ministry of Rural Development advisory dated 02 June 2020. However, no consent was received from Hon'ble M.P., Shri Hanuman Beniwal (**Annexure-VII**). In terms of this Ministry's advisory dated 2 June, 2020, a reasonable time of 15 days is given to Hon'ble M.P. to respond on the final list of proposals. In the instant case, the Hon'ble Member of Parliament did not respond even after a lapse of more than 15 days. Hence, the Ministry sanctioned the proposals submitted by the State for 32 roads of 335.09 kms on 26 July, 2022.

In view of the above, it is clear that the proposals for Nagaur Parliamentary Constituency has been sanctioned based on the proposals submitted by the State Government and according to programme guidelines. There has not

*been any arbitrariness in sanction of the proposal and the process of consultation with the public representative has been done as per the guidelines."*

7. The Committee, thereafter, took oral evidence of representatives of the Ministry of Rural Development (Department of Rural Development) during their sitting held on 17 September, 2022. However, before taking oral evidence of the representatives of the Ministry, the Committee afforded an opportunity to Shri Hanuman Beniwal, M.P., Lok Sabha to hear his views on his representation, who submitted, as under:-

- (i) Pradhan Mantri Gram Sadak Yojana (PMGSY) is a flagship Scheme of the Government of India for providing road connectivity to the remotest of rural areas of the Country. The primary objective of the PMGSY is to provide connectivity, by way of an all-weather road to the eligible unconnected habitations in the rural area.*
- (ii) Under PMGSY-I Scheme, the aim was to provide roads to all villages with a population of 500 persons and above in plain areas and in hill states, tribal and desert area villages with a population of 250 persons and above.*
- (iii) Under PMGSY-II Scheme, the aim for up-gradation of 50,000 kilometers road length was also included.*
- (iv) Under PMGSY-III Scheme, launched in 2019, consolidation of the existing Rural Road Network by up-gradation of existing 'Through Routes' and 'Major Rural Links' that connect habitations to Gramin Agricultural Markets (GrAMs), Higher Secondary Schools, Hospitals was to be taken up, which was a very good initiative by the Government.*
- (v) In the Nagaur Lok Sabha Constituency (Rajasthan), the most parts are desert areas which have small villages called 'Dhani' which are required to be connected with roads.*
- (vi) As per Programme Guidelines of PMGSY-III Scheme, for selection/prioritization and finalization of roads for development works,*

*the proposals of the Members of Parliament are required to be given full consideration.*

- (vii) Proposals for up-gradation of approximately 348 kilometers rural roads were submitted to the then Union Minister of Rural Development and Panchayati Raj in 2020. However, due to non-approval of the same, a similar proposal was again submitted for up-gradation of 30 roads measuring approximately 308 kilometers which was subsequently not granted.*
- (viii) The revised proposals were in accordance with the relevant Guidelines and have appropriate recommendations from the Panchayat Samiti and Zila Parishad concerned as per the Comprehensive Up-gradation-cum-Consolidation Priority Lists (CUCPL).*
- (ix) Recently, the tender for road up-gradation/development works in the Nagaur Lok Sabha Constituency has been issued.*

8. The representatives of the Ministry of Rural Development (Department of Rural Development), thereafter, put forth their view in the matter, as under:-

- (i) The Ministry of Rural Development (Department of Rural Development) only formulates the Guiding Principles of PMGSY and does not select roads for construction and/or up-gradation/consolidation/development of roads. It is done at local or State level through a prescribed process.*
- (ii) The final decision on sanctioning of road works are taken the highest level in the Ministry.*
- (iii) During Phase-I of the PMGSY, the focus was on new connectivity. Under this Phase, approximately 6 lac kilometers of new roads were constructed. Under Phase-II, as the traffic increased on these constructed roads, the focus was on the need to provide connectivity for various facilities to Growth Centres. Whereas, Under Phase-III, besides Growth Centres, Health and Educational facilities and Agricultural Markets were to be connected.*



- (iv) As regards, procedure for selection of Roads under PMGSY-III, the roads selected are expected to be mainly 'Through Routes'. Roads catering to large populations by connecting habitations over a large area and which act as collectors of traffic from smaller roads, would be treated as 'Through Routes'. All 'Through Routes/Major Rural Links' in a Block will be identified and numbered during the preparation of the road inventory with the help of Trace Maps. The State may calculate the Utility Value of all these identified 'Through Routes' for selection of Roads if they meet the objectives of PMGSY-III. Thereafter, ranking is done on the basis of Utility Value/Score. Further, the ranking is scrutinized at various levels, viz., the Intermediate Panchayat, the District Panchayat as well as the State Level Standing Committee.
- (v) There may be some roads which would require only improvement in riding surface by re-laying of surface course. The State may decide its priority between consolidation and up-gradation and propose such roads for improving the riding quality. In no case, total length of such roads (proposed for improving riding quality) shall be more than 20% of State specific allocation, with the same criteria of connecting rural markets/schools/hospitals. All up-gradation and improvement (with maximum limit up to 20%) to riding quality prioritization is being done from this list.
- (vi) As per Programme Guidelines of PMGSY-III Scheme, the annual proposals would be based on the CUCPL following the Order of Priority (subject to PCI). However, it is possible that there are inadvertent errors or omissions, particularly in the selection of 'Through Routes'. Accordingly, it is desirable to also associate public representatives while finalizing the selection of road works in the annual proposals. The proposals of the Members of Parliament are required to be given full consideration.
- (vii) As per information furnished by the State Government, Hon'ble Member of Parliament was twice approached through communication(s) dated 18.2.2022 and 5.4.2022 for soliciting his consent. However, the same could not be received.

9. Meanwhile, Shri Hanuman Beniwal, M.P., Lok Sabha had submitted a rejoinder dated 17 October, 2022 to his previous representation dated 5 August, 2022 wherein Hon'ble Member of Parliament has *inter alia* stated that PMGSY-III Scheme, launched in 2019, which envisages consolidation of the existing Rural Road Network by upgradation of existing 'Through Routes' and 'Major Rural Links' that connect habitations to Gramin Agricultural Markets (GrAMs), Higher Secondary Schools, Hospitals, is a very good initiative by the Government. He further stated that as per the Guidelines of the said Scheme, while selecting the candidate 'Through Routes/Major Rural Links', the proposals of the Public Representatives/Members of Parliament (M.Ps), if any, are given full consideration. However, no such information was received by him in regard to sanctioned roads under his Nagaur Lok Sabha Constituency (Rajasthan). In this connection, he intimated that the State of Rajasthan was allotted a total of 8662.50 kilometers road, in which 39 roads of 348.50 kms. in Nagaur District was included under the PMGSY-III Scheme. He has contended that the proposal of 39 roads recommended by him in his Constituency has more than 10% of *kutch*a surface due to which the proposal could not be sanctioned. However, if the criteria of less than 10% of *kutch*a surface, could have been applied at the State level, his proposal could have been considered.

10. In the rejoinder dated 17 October, 2022, the Hon'ble Member of Parliament, Shri Hanuman Beniwal brought out the following facts:-

- (i) Pradhan Mantri Gram Sadak Yojana (PMGSY) was launched as a Special Scheme to provide rural connectivity, by way of an all-weather road, to the eligible unconnected habitations having population size of 500+ in plain areas and 250+ in hilly and desert areas for uplifting their socio-economic conditions (PMGSY-I). Subsequently, a new intervention namely PMGSY-II was started with a target to upgrade 50,000 km of the existing rural road network to improve its overall efficiency. All the works sanctioned under the Scheme has been completed.
- (ii) The Government, thereafter, in the year 2019 launched PMGSY-III for consolidation of 1,25,000 Km existing 'Through Routes' and 'Major Rural Links' connecting habitations, *inter-alia*, to Gramin Agricultural Markets (GrAMs), Higher Secondary Schools and Hospitals. The programme focuses on upgradation of existing Through Routes and Major Rural Links based on priority, which is a good initiative.

- (iii) PMGSY-III guidelines have a mechanism for consultation with public representatives at planning and selection of roads. As per PMGSY-III guidelines, the proposals received from the Members of Parliament with regard to selection of roads are given full consideration and such proposals that cannot be included are communicated in writing to the Members of Parliament with reasons for non-inclusion of such proposal in each case. However, he is not in receipt of any such information/reason(s).
- (iv) The selection of roads under PMGSY-III is done by the States/UTs based on the utility value of the eligible roads computed on the basis of the population served by the road and market, educational, medical and transport infrastructure facilities connected by the concerned road, which is a good initiative.
- (v) As per PMGSY-III Programme Guidelines, the formulation of DPRs and their scrutiny by the State's reputed technical institutes/engineering colleges of the states followed by the scrutiny of 15% of sample DPRs by the NRIDA, is indeed an efficacious process. As a matter of fact, scrutiny of DPRs and their samples in respect of the selected roads of Nagaur Lok Sabha Constituency was also conducted.
- (vi) In spite of the fact that the objections raised after the scrutiny of sample DPRs were resolved by the Department concerned of the State Government, the proposal in respect of 39 roads (total length 348.50 kilometers) of Nagaur District, was not approved.
- (vii) The State of Rajasthan was allocated the target of 8662.50 kilometers of roads under PMGSY-III including 39 roads of 348.50 kilometers length in district of Nagaur.
- (viii) The Public Works Department had not requested for obtaining his consent for selection of roads in his Parliamentary Constituency. Therefore, the approval in respect to all the selected roads coming under other Lok Sabha Constituencies of the State was granted, except for the roads under Nagaur Lok Sabha Constituency.

- (ix) In the meantime, the officers of the Public Works Department, State Government of Rajasthan had asked him for giving the recommendations for road development works to be undertaken in his Constituency. Pursuant to this, he had forwarded his recommendations in respect to 39 roads, which meet the Guidelines of PMGSY-III and were also approved by the Zila Parishad.
- (x) The proposal sent by him was however, not sanctioned as it contained more than 10% of the Kutcha Roads under 'Through Routes'. However, if the total percentage of the Kutcha Roads had been calculated on the basis of total 8662.50 kilometers road length allocated to the State as a whole, his proposal could have been positively considered, as it comes well under within 10% limit of the Kutcha Roads, as per the Guidelines of PMGSY-III. Under this Scheme, a total of 420.65 kilometers Kutcha Roads coming under other Districts of the State got sanctioned, wherein the percentage was calculated on the basis of total length of the roads allocated to the State.
- (xi) Since the inception of PMGSY, hilly and desert areas have been given relaxation/exemption in terms of population and eligibility under the relevant Guidelines, in various phases of the Scheme.
- (xii) Nagaur Lok Sabha Constituency is located in the western part of Rajasthan which is primarily a desert area. In view of this, if some relaxation(s)/exemption(s) on strict implementation of PMGSY-III Guidelines would have been given, his proposal could have been positively considered and accordingly, the people living in the desert area/*dhanis* would have been facilitated, which is the objective of this Scheme as well as the ultimate intention of the Central Government. However, his proposal was not sanctioned allegedly in a discriminatory manner.

11. Hon'ble Member of Parliament, Shri Hanuman Beniwal, while alleging arbitrary application of such criteria in selection of roads, has therefore, requested for inclusion of roads for their upgradation and consolidation under the PMGSY-III, as proposed by him.

12. Since some new facts had emerged in the rejoinder dated 17 October, 2022 of Shri Hanuman Beniwal, M.P., Lok Sabha, the same was accordingly forwarded to the Ministry of Rural Development (Department of Rural Development) for furnishing their comments on the issues raised therein.

13. In response thereto, the Ministry of Rural Development (Department of Rural Development), Rural Connectivity (RC) Division *vide* their Office Memorandum No. H-12013/21/2022-RC (Part-I) (FMS NO. 836631) dated 10 November, 2022 furnished the following comments:-

*"Subsequent to the deliberations in the hearing of the matter held on 17 October, 2022, this Ministry with the approval of the Competent Authority decided to de-sanction 29 road works of 304.04 kms. pertaining to Nagaur Parliamentary Constituency and request the State Government to submit fresh proposals strictly in terms of the Programme Guidelines and with due consultation with the concerned public representatives for consideration by the Ministry. The State Government has been requested accordingly vide this Ministry's letter No. H.12013/21/2022-RC dated 9th November, 2022. (Annexure-VIII)*

## OBSERVATIONS/RECOOMENDATIONS

### An overview of the implementation of Pradhan Mantri Gram Sadak Yojana (PMGSY) in the State of Rajasthan

14. The Committee while examining the representations of Shri Hanuman Beniwal, M.P., Lok Sabha in light of the comments received from the Ministry of Rural Development (Department of Rural Development) note that the Pradhan Mantri Gram Sadak Yojana (PMGSY) was launched as a one-time special intervention to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations of designated population size (500+ in plain areas and 250+ in North-Eastern States, Himalayan States, Himalayan Union Territories, certain other specified areas as per 2001 census) in the core network for uplifting the socio-economic condition of the rural population. The Committee further note that the ambit of this Programme was widened subsequently and in the year 2013 and a new intervention namely PMGSY-II was started with a target to upgrade 50,000 kilometers of the existing rural road network to improve its overall efficiency as a provider of transportation services for people, goods and services.

15. The Committee also note that the Government launched PMGSY-III in the year 2019 for consolidation of 1,25,000 kilometers of the existing 'Through Routes' and 'Major Rural Links' connecting habitations, *inter-alia*, to Gramin Agricultural Markets (GrAMs), Higher Secondary Schools and Hospitals. The Programme focuses on upgradation of existing 'Through Routes' and 'Major Rural Links' based on priority giving importance to critical facilities like the rural markets, education and health facilities. In this connection, the Committee

further note that the Programme Guidelines *inter alia* stipulates that new construction may be allowed only as a part of upgradation project to connect GrAMs/Warehouses, Government Hospitals and Educational Institutions, in case they are not connected already with a *metalled* road or require strengthening and widening of existing roads.

16. As regards the implementation status of PMGSY in the State of Rajasthan, the Committee were informed that the State of Rajasthan has already completed all the works sanctioned to the State under PMGSY-I & II, except for 1 bridge work under PMGSY-I, which was targeted for completion by September, 2022. The Committee were further informed that the State of Rajasthan had been allocated a target of 8,662.50 kilometers road length under PMGSY- III, against which 2,198 kilometers roads were sanctioned to the State in Batch-I of 2019-20 on 20 February, 2020. In addition to this, the State Government of Rajasthan had submitted proposal for another 402 road works of 3,840 kilometers in Batch-I of 2020-21.

17. The Committee are constrained to note that despite the fact that PMGSY-III was launched in the year, 2019, one bridge work under PMGSY-I is still pending in the State of Rajasthan. The Committee are further dismayed to note the slow sanctioning of road upgradation and consolidation works in Batch-I for the years 2019-20 and 2020-21 against a total allocated target of 8,662.50 kilometers road length under PMGSY-III. In this regard, the Committee desire that the Ministry of Rural Development (Department of Rural Development) being the nodal Ministry for implementation of PMGSY, should on one hand,

ensure the sustainable availability of financial resources as per the budgetary allocation and on the other hand, ensure removal of hindrances in physical progress such as delay in land acquisition, forest clearances, etc., for proper and effective implementation of the Scheme. At the same time, the Ministry should also ensure establishment of better coordination with the State/UT Governments for augmenting their execution capacity so as to sustain the momentum of implementation of PMGSY. In this sequel, the Committee would further like to urge the Ministry to help out the State/UT Governments to remove all the bottlenecks immediately for obtaining proposal for road upgradation and consolidation works under PMGSY-III so that their sanction could be granted in a time bound manner. The Committee would like to be apprised of the necessary steps taken/proposed to be taken towards formulating a renewed approach on all the above aspects within three months from the date of presentation of this Report to the House. The Committee would also like to be updated about the implementation status of PMGSY-III in all the States/UTs, in general and in the State of Rajasthan, in particular.

### **Process for selection and sanctioning of Roads under PMGSY- III**

18. During the course of examination of the instant representation of Shri Hanuman Beniwal, M.P., Lok Sabha, the Committee note that the selection of roads under PMGSY-III is done by the States/UTs based on the utility value of the eligible roads computed on the basis of the population served by the road and market, educational, medical and transport infrastructure facilities connected by the road concerned. The Committee were informed by the



Ministry of Rural Development (Department of Rural Development) that a state of the art network planning algorithm called "Trace Map" has been developed to identify and rank rural roads on the basis of population depending on such roads by tracing the route from each rural habitation to its nearest facilities and then aggregating this information to identify the importance of each and every road segment. Roads thus, ranked by Trace Map Algorithm are combined with the recommendations from political representatives, local PIU knowledge and other sources and are referred to as 'Candidate Roads'. The Committee were further informed that a Comprehensive Upgradation-cum-Prioritisation List (CUCPL) is generated based on the utility value of each such candidate road, which is calculated on the basis of parameters, viz., population served, agricultural market, educational and medical facilities, transport infrastructure variables and weightage thereof. Subsequently, all the upgradation proposals are then submitted on the basis of CUCPL.

19. In this connection, the Committee were further informed that after completion of the pre-requisites/approvals in terms of the PMGSY Programme Guidelines, the annual proposals are uploaded in the On-Line Management Monitoring System (OMMAS), i.e., PMGSY MIS system by the State Government(s). However, before sanctioning of the proposals uploaded by the State(s), the DPRs are scrutinized at different levels as per the Programme Guidelines to improve the project proposals. All the DPRs are scrutinized by State Technical Agencies (STAs) which are selected from reputed Technical Institutes/Engineering Colleges of the State(s). Moreover, 15% of sample DPRs are also scrutinized at NRIDA (Ministry) level and observations are

communicated to the State(s) concerned for compliance. In addition to this, 10% of the sample DPRs selected by the NRIDA are scrutinized by the Principal Technical Agencies (PTA) which are selected from reputed IITs/NITs/Engineering colleges. After compliance by the State(s) on the observations of NRIDA/PTA, the proposals are submitted for scrutiny to a Pre-Empowered Committee Meeting chaired by the Director General, NRIDA and attended by the representatives of State Government(s). The proposal is then, examined in terms of PMGSY-III Guidelines, technical parameters, cost, etc., and observations thereon are communicated to the State(s). The State(s), thereafter, again submit compliance of these observations. In case all the required documents and compliances are complete and there is no major capacity or institutional deficiency and data in OMMAS has also been found to be satisfactory, the proposal is placed before the Empowered Committee chaired by the Secretary, Department of Rural Development. Subsequently, the recommendations of the Empowered Committee are submitted to the Minister of Rural Development and in case, the proposals meet the Programme requirements, the same are sanctioned.

20. The Committee observe that there exist a well-defined and comprehensive process from selection of roads to be undertaken for upgradation and consolidation under the PMGSY- III up to their sanctioning. Although, the selection of roads under PMGSY- III is primarily done by the States/UTs concerned based on the utility value of the eligible roads, the Committee strongly opine that since the Ministry of Rural Development (Department of Rural Development) is the Apex Body for finalizing and

sanctioning of the road upgradation and consolidation works under the PMGSY- III, the Ministry cannot shy away from their responsibility when the proposals submitted by the State Government(s) concerned are prolonged for their consideration and sanction at an advance stage due to some incomplete technical formalities/shortcomings. In this context and in view of the fact that PMGSY- I & II have already been implemented, the Committee suggest that the Ministry, being the Nodal Agency for formulation of Guiding Principles of PMGSY- III, may have some over-riding powers with regard to relaxing/ exempting the criteria for selection of roads as prescribed under the PMGSY- III Programme Guidelines which might not have been given due consideration in the proposal submitted by the State(s) and after carefully examining the same based on their merits and rationale. Further, the Ministry of Rural Development (Department of Rural Development) should hold review meetings regularly with the representatives of the State Government(s) and other stakeholders at regional level as well in order to educate them about the fundamentals of Programme Guidelines so that the proposals received from the State(s) have minimum lacuna(s) and could be considered for prompt sanctioning. The Committee would like to be apprised of the necessary steps taken/proposed to be taken in regard to all the above aspects within three months from the date of presentation of this Report to the House.

*Monitoring of implementation of PMGSY- III through Online Monitoring Management and Accounting System (OMMAS)*

21. The Committee, while examining the instant representation of Shri Hanuman Beniwal, M.P., Lok Sabha, note that after completion of the pre-

requisites/approvals in terms of the PMGSY Programme Guidelines, the annual proposals are uploaded in the On-Line Management Monitoring System (OMMAS), i.e., PMGSY MIS System by the State Government(s). However, the Committee wish to have some more clarity as to whether the OMMAS System is efficient and effective enough as far as its functional aspect is concerned and whether the States/UTs update their data relating to the annual proposals *vis-a-vis* their sanction/approval and implementation status on the OMMAS System periodically/regularly, if not on real time basis. Although, physical verification of the actual progress of the road development works at the ground level under the PMGSY- III at regular intervals would have been most desirable, the Committee urge that the Ministry of Rural Development (Department of Rural Development) should work out for upgrading the OMMAS System in such a manner that it could include all the relevant information in regard to sanction/ approval and implementation status of the road development works, in addition to annual proposals under the PMGSY- III and reflect the same on a real time basis in order to make it an effective tool for monitoring of the Scheme. Apart from this, regular training/workshops should also be conducted for the State Government officials who are handling the OMMAS System to acquire the requisite skills. The Committee would like to be apprised of the necessary steps taken/proposed to be taken in regard within three months from the date of presentation of this Report to the House.

**Consultation with Public Representative(s) for planning and selection of roads under PMGSY- III**

22. In the course of examination of instant representation of Shri Hanuman Beniwal, M.P., Lok Sabha, the Committee were informed by the Ministry of Rural Development (Department of Rural Development) that PMGSY- III Guidelines have an in-built mechanism for consultation with the public representatives at planning and selection of roads. As per PMGSY- III Guidelines, the proposals received from the Members of Parliament with regard to selection of roads are given due consideration and in case, any proposal that could not be included, are communicated, in writing, to the Members of Parliament along with the reasons for non-inclusion of such proposal in each case. The Committee were further informed that in order to ensure that the State Government(s) give due attention towards relevant provisions of the Programme Guidelines while submitting the proposals to the Ministry of Rural Development for sanction, the Ministry issued an 'Advisory' to the States on 2 June, 2020, through which, the State Governments have been advised, *inter-alia*, to communicate the final list of proposals in the order of priority to the Member of Parliament with the reasons for non-inclusion of certain roads in the proposals and obtain their consent on the proposals sent for approval to the Government of India.

23. The Committee note that the PMGSY- III Programme Guidelines have explicit provisions for consultation with the Public Representatives/Members of Parliament at various stages of planning and implementation of the Programme including the stage of selection of roads. In this context, the Committee would

like to underscore Para 5.3 of the PMGSY-III Guidelines which *inter alia* stipulates, as under:-

***"After the initial CUCPL is prepared and verified, it shall be placed before the District Panchayat. The Members of Parliament/Members of Legislative Assembly shall be given a copy of the CUCPL suggestions and their suggestions and suggestions of lower level Panchayati Institutions shall be given the fullest consideration by the District Panchayat while according its approval. The approved CUCPL shall be the basis of all upgradation proposals. Such proposals that cannot be included would be communicated in writing to Members of Parliament with reasons for non-inclusion in each case."***

The Committee believe that the Ministry of Rural Development (Department of Rural Development) must have been issuing Advisories to the State Governments/State Rural Road Development Agencies giving emphasis on strict compliance of relevant provisions under PMGSY-III Programme Guidelines which provide detailed procedure for consultation with Public Representatives/Members of Parliament during the process of planning and selection of roads. Although, the Committee acknowledge that one such Advisory had been issued by the Ministry of Rural Development (Department of Rural Development) on 2 June, 2020 to all the Additional Chief Secretaries/ Principal Secretaries/Secretaries-in-charge of PMGSY of all the States/UTs on the subject '*Role of Hon'ble Member of Parliament in planning and selection of road works under Pradhan Mantri Gram Sadak Yojna- III*' wherein, while emphasizing on the relevant provisions as contained in the Para(s) 3.6, 5.5, 7.1 and 7.3, the State/UT Governments have been requested to follow the Guidelines relating to consultation with the Members of Parliament in letter and

spirit. Further, in the considered opinion of the Committee, the role of Elected Public Representatives/Members of Parliament should not be confined merely to a 'Ceremonial Role' of inviting them for the foundation stone laying and inauguration of any developmental works undertaken by the Government and instead, due consideration should invariably be given to the views/suggestions of Member(s) of Parliament who have been associated while planning for any public welfare measures to be undertaken by the Government so as to ensure their effective participation from the initial stage, till the completion of the project. The Committee, therefore, recommend the Ministry of Rural Development (Department of Rural Development) to issue appropriate and necessary Advisories to the States/UTs in the matter and to ensure that the States/UTs should strictly comply with the stipulations made under the PMGSY Programme Guidelines for consultation with the Member(s) of Parliament on all related issues by giving due cognizance and consideration of their views/suggestions. In this sequel, the Committee would also like to recommend the Ministry that similar provision should also find mention in the Guidelines with respect to other Schemes/Programmes being administered by them. The Committee would like to be apprised of the appropriate and necessary steps taken/proposed to be taken in regard within three months from the date of presentation of this Report to the House.

**Issues raised by Shri Hanuman Beniwal, M.P., Lok Sabha**

24. As per the information furnished by the Ministry of Rural Development (Department of Rural Development), the Committee take note of the fact that in terms of the Ministry's 'Advisory' dated 2.6.2020 regarding the role of Members

of Parliament in the planning and selection of road works under PMGSY-III, Shri Hanuman Beniwal, Hon'ble Member of Parliament, Nagaur Constituency was requested by the State Government of Rajasthan to give his consent in respect to 28 roads of 216.98 kilometers proposed in the Nagaur District *vide* letter No. 275 dated 5.6.2020. However, no consent was received from the Hon'ble Member of Parliament within the prescribed time-line of 15 days. The Ministry meanwhile, received a complaint from Shri Hanuman Beniwal, M.P., Lok Sabha dated 28.6.2020, addressed to Hon'ble Minister for Rural Development, *inter alia* alleging that he was not consulted by the State Government in respect of the project proposals of Nagaur Parliamentary Constituency and requested that all the proposals for his constituency be rejected and new proposals should be drawn up by the State Government with his express recommendations. Accordingly, proposals for only 374 roads of 3,623 kilometers after excluding the 28 roads of Nagaur District (*as requested by the Hon'ble Member of Parliament*) were sanctioned to the State on 23.7.2020. Subsequently, the State Government was also requested to submit fresh proposal in terms of PMGSY-III Programme Guidelines and the 'Advisory' dated 2.6.2020.

25. The Committee further note that the State Government uploaded a revised proposal for 44 roads of 420.65 kilometers, which was considered by the Pre-Empowered Committee in the meeting held on 27.5.2021, which was also attended by the representatives of the State Government. However, it was observed by the Pre-Empowered Committee that the existing surface of 272.45 kilometers road length out of the total proposed length of 420.65 kilometers is earthen/moorum/gravel/track, which is 65% of the total proposal, *i.e.*, around



2/3<sup>rd</sup> of the proposal is *kutch*a roads, and not an existing 'Through Routes' or 'Major Rural Links' which is the target area under PMGSY-III. It was also observed that majority of the proposals were having inferior Trace Map ranks, which is indicative of their low utility value. The State Government of Rajasthan was, therefore, asked to examine the proposals and furnish justification as to how the proposed roads with abnormally high *kutch*a portion are in the definition of 'Through Routes/Major Rural Links' and eligible under PMGSY-III. The State Government of Rajasthan was also asked to submit the compliance report thereon. However, at a later stage on 3.9.2021 the State Government decided to withdraw the proposals and submit revised proposals.

26. The Committee also note that the Ministry of Rural Development (Department of Rural Development), thereafter, followed-up the case with Department/Nodal Agency concerned for early submission of the revised proposals so that the proposals for Nagaur District could be sanctioned. The State uploaded the proposal(s) for 31 road works of 313 kilometers for Nagaur District in the month of February, 2022, which included 28 road works of Nagaur Parliamentary Constituency and 3 road works of Rajsamand Parliamentary Constituency, while informing that the proposals were prepared in terms of the Programme Guidelines. The proposals were approved by the Panchayat Samiti on 27.9.2021 and subsequently, the recommendation(s) from the Hon'ble Member of Parliament was received by the State Government on 17.1.2022, which included 30 roads of 308 kilometers. The Zila Parishad, in its meeting held on 24.1.2022, approved the proposal for 33 roads of 338.95 kilometers (*all 30 roads of 308 kilometers as recommended by the Hon'ble M.P. for Nagaur*

**Parliamentary Constituency and 3 roads of 31 kilometers of Rajsamand Parliamentary Constituency), in variance to the proposal approved by the Panchayat Samiti. Subsequently, the final proposal for Nagaur District uploaded by the State Government was considered by the State Level Standing Committee (SLSC), headed by the Chief Secretary, Government of Rajasthan, in its meeting held on 24.3.2022 and decided that the proposal(s) eligible as per PMGSY-III Guidelines should be uploaded/sent to Ministry of Rural Development for consideration. Pursuant to the recommendation of the SLSC, the relevant proposals were though considered by the Ministry, the State Government was asked to complete all the formalities in terms of Ministry's 'Advisory' dated 2.6.2020 and apprise them about the same. As regards 29 road proposals of Nagaur Constituency, the State Government, in its compliance, *inter-alia* intimated that the Hon'ble Member of Parliament was requested *vide* letter dated 5.4.2022 to forward his consent. However, no response/consent on the final list of proposal(s) was received from Hon'ble M.P., Shri Hanuman Beniwal even after a lapse of more than 15 days. The Ministry, thereafter, sanctioned the proposals as submitted by the State for 32 roads of 335.09 kilometers on 26.7.2022.**

**27. Based on the information furnished by the Ministry of Rural Development (Department of Rural Development), the Committee further take note of the fact that the Ministry, with the approval of the Competent Authority, decided to de-sanction 29 road works of 304.04 kilometers pertaining to Nagaur Parliamentary Constituency and requested the State Government to submit fresh proposals strictly in terms of the Programme Guidelines and with due consultation with**

the concerned Public Representatives for consideration by the Ministry *vide* their letter dated 9.11.2022.

28. While meticulously going through the above sequence of events, the Committee are constrained to find out that on one hand, the Ministry of Rural Development (Department of Rural Development) have been emphasizing on the role of Hon'ble Member of Parliament in planning and selection of road works under Pradhan Mantri Gram Sadak Yojna - III *per se* and on the other hand, the Ministry have sanctioned the proposals *sans* the consent of the Member of Parliament thereon not once, but twice as evident in the instant case. Although, the State Government had tried to approach the Hon'ble Member of Parliament, Shri Hanuman Beniwal with a request to give his consent to the proposal(s) in respect of Nagaur Parliamentary Constituency *vide* communications dated 5.6.2020 and 5.4.2022, the Committee are dismayed to observe that no sincere efforts have been put in by the Ministry of Rural Development (Department of Rural Development) to impress upon the State Government to again approach the Member of Parliament concerned through for obtaining his response/consent to the proposals before according their final approval/sanction. Further, it is also unclear as to whether the Member of Parliament has been communicated, in writing, citing reasons for their inability to include his proposal(s), if the same is/are found to be at variance with the proposal(s) under consideration. In the context of the instant case, the Committee are perturbed to note that no cognizance and attention had been given to the role *vis-a-vis* views/suggestions of the Hon'ble Member of Parliament in PMGSY works. The Committee, therefore, strongly disapprove

such misdemeanor on the part of Senior Authorities concerned which is also a gross violation of the relevant PMGSY Programme Guidelines. The Committee, therefore, recommend that the Ministry of Rural Development (Department of Rural Development), in coordination with the State Government(s) concerned, should ensure that the views/suggestions given by the Members of Parliament are to be given due consideration within the framework of PMGSY Programme Guidelines. The Committee further urge the Department to initiate appropriate and prompt action on the complaints received from the Member(s) of Parliament relating to non-consideration of their views/suggestions on the developmental works to be undertaken in their Parliamentary Constituencies. The Committee would like to be apprised of the necessary steps taken/proposed to be taken in this regard within three months from the date of presentation of this Report to the House.

29. The Committee also observe that the timeline of 15 days as prescribed under the PMGSY- III Programme Guidelines does not appear to be justifiable in view of the fact that the Member(s) of Parliament concerned, who represent a large number of people, usually have hectic schedule owing to frequent meetings with the local people and also with the Administrative Authorities, field visits, attending official meetings and Sessions of Parliament, etc. The Committee, therefore, urge that the Ministry of Rural Development (Department of Rural Development), in consultation with the State Government(s), should re-visit the extant provision for obtaining the consent of the Member of Parliament concerned within a period of 15 days' time while finalizing the selection of road works in the annual proposals and work out modalities for relaxing/extending

the same. The Committee would await the concrete steps taken/proposed to be taken in this direction within three months from the date of presentation of this Report to the House.

30. The Committee further observe that the Ministry of Rural Development (Department of Rural Development), with the approval of the Competent Authority, had decided to de-sanction 29 road works of 304.04 kilometers pertaining to Nagaur Parliamentary Constituency and requested the State Government to submit fresh proposals strictly in terms of the Programme Guidelines and with due consultation with the concerned Public Representatives for consideration. In this regard, the Committee would like to urge the Ministry of Rural Development (Department of Rural Development) to liaise with the State Government of Rajasthan for submitting their revised proposal(s) for road upgradation and consolidation works under PMGSY- III for Nagaur Parliamentary Constituency at the earliest while including the proposal(s) of Hon'ble Member of Parliament, Shri Hanuman Beniwal and also put in their concerted efforts in coordination with the State Government to amicably settle the issue once and for all. The Committee would like to await a positive outcome in this regard.

NEW DELHI;

HARISH DWIVEDI  
Chairperson,  
Committee on Petitions

23 March, 2023  
02 Chaitra, 1945 (Saka)

File No.P-17025/37/2013-RC (FMS No. 331916)

Government of India  
Ministry of Rural Development  
Department of Rural Development  
(Rural Connectivity (RC) Division)

**Annexure - I**

Krishi Bhawan, New Delhi  
Dated the 2<sup>nd</sup> June, 2020

All Additional Chief Secretaries/Principal Secretaries/Secretaries In-Charge of PMGSY of all the States/UTs

**Subject: Role of Hon'ble Members of Parliament in planning and selection of road works under Pradhan Mantri Gram Sadak Yojana-III-reg.**

Sir/Madam,

I am directed to refer to the subject cited above and to say that the PMGSY has an in built mechanism for consultation with public representatives at various stages of planning and implementation of the programme. Advisories have been issued and reiterated from time to time to the State Governments/ State Rural Road Development Agencies, giving emphasis, inter-alia, on strict compliance of these provisions. In this regard, attention is invited again to various provisions of the PMGSY-III guidelines, which provide detailed procedure for consultation with the Members of Parliament during the process of planning and selection of roads. Some important guidelines in this respect are reproduced below:

**Para 3.6:** The suggestions given by the Members of Parliament are to be given full consideration while finalizing District Rural Roads Plan (DRRP).

**Para 5.5:** The Annual proposals will be based on the CUCPL following the Order of Priority (subject to PCI). However, it is possible that there are inadvertent errors or omissions, particularly in the selection of Through Routes. Accordingly, it is desirable to also associate public representatives while finalizing the selection of road works in the annual proposals. The proposals of the Members of Parliament are required to be given full consideration, for this purpose:

- i. The CUCPL should be sent to concerned MPs with the request that their proposals on the selection of works out of the CUCPL should be sent to the District Panchayat. It is suggested that atleast 15 clear days may be given for the purpose.
- ii. In order to ensure that the prioritization has some reference to the funding available, the size of proposals expected may also be indicated to the Members of Parliament while forwarding the CUCPL list to them. District wise allocation may be indicated to enable choice with the requisite geographical spread. It would be ensured that such proposals of Members of Parliament which adhere to the Order of Priority would be invariably accepted subject to consideration of equitable allocation of funds and need for upgradation.
- iii. The proposals received from the Members of Parliament by the stipulated date would be given full consideration in the District Panchayat which would record the reason in each

case of non-inclusion. Such proposals that cannot be included would be communicated in writing to the Members of Parliament with reasons for non-inclusion of such proposals in each case. It would be preferable if the communication is issued from the Nodal Department at a senior level.

**Para 7.1:** After the approval by the District Panchayat, the proposals would be forwarded by the PIU to the SRRDA. The PIU will at that time prepare the details of proposals forwarded by the Members of Parliament and action taken thereon, in proforma MP-I and MP-II and sent it along with proposals. In all cases where the proposal of an MP has not been included, cogent reasons shall be given based on the reasons given by the District Panchayat.

**Para 7.3:** The State Level Standing Committee (SLSC) would scrutinize the proposals to see that they are in accordance with the Guidelines and that the proposals of the Member of Parliament have been given full consideration.

2. In view of this, all the State Governments are once again requested to follow the guidelines relating to consultation with the Members of Parliament in letter and spirit, and the following needs to be ensured:

- (i) Hon'ble MPs may be briefed about the PMGSY-III planning process, overall allocation and inter-se Block/District allocation etc. at the beginning of the planning exercise.
- (ii) Hence, it is reiterated that final list of proposals, in order of priority, would be communicated in writing to the Member of Parliament with reasons for non-inclusion of such proposals in each case. It would be preferable if this communication is made by a senior official and their recommendation/ consent be obtained in writing on the overall proposed list. It should be ensured that the Member of Parliament receives such communication and a reasonable time of 15 days is given to them to respond with their recommendation.
- (iii) Such recommendation should also be included along with MP-I and MP-II formats. If such response/ recommendation is not received in 15 days, a clear note to this effect is recorded in the proposal. Proposal to the Ministry may be sent by SRRDA along with a note regarding the process adopted by the state in dealing with the recommendations of Members of Parliament.

Yours faithfully,

(K.M. Singh)  
Deputy Secretary to the Government of India  
Tel No:011-23070308

**Copy to: All CEOs/ Chief Engineers of PMGSY implementing States/ UTs**

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कार्यालय अधीक्षण अभियन्ता सार्वजनिक निर्माण विभाग वृत्त नागौर (राज0)

क्रमांक :- २७५

दिनांक :- 05/06/2020

श्री हनुमान बेनीवाल,  
 माननीय सांसद,  
 कॉलेज रोड नागौर राजस्थान।

E-mail :- hanuman.beniwal@sansad.nic.in

विषय :- नागौर जिले में प्रधानमंत्री ग्राम सड़क योजना तृतीय चरण बैच-। वर्ष 2020-21 के तहत प्रस्तावित कार्यों पर अनुशंषा/टिप्पणियां  
 संदर्भ :- श्रीमान् मुख्य अभियन्ता सा.नि.वि. राजस्थान जयपुर के कार्यालय पत्रांक SE (PMGSY) / PMGSY-III / 2020 / D-5555 दिनांक 04.06.2020।

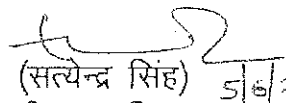
महोदय,

उपरोक्त विषयान्तर्गत एवं प्रासंगिक पत्र के संदर्भ में निवेदन है कि श्रीमान् मुख्य अभियन्ता के निर्देशानुसार, CUCPL में गणना के अनुसार PMGSY-III कार्यों की सूची और अंत में PMGSY-III बैच-। वर्ष 2020-21 के तहत प्रस्तावित सड़क कार्यों की सूची जिला नागौर में आपको अनुशंषा / टिप्पणी के लिए प्रस्तुत किया गया है। आपसे अनुरोध है कि कृपया इन कार्यों की सूची में अपनी अनुशंषा/टिप्पणी जल्द से जल्द दें, ताकि जयपुर स्थित हमारे मुख्यालय को सूचित किया जा सके।

संलग्न:- 1. CUCPL के अनुसार कार्यों की सूची।

2. PMGSY-III बैच-। वर्ष 2020-21 के तहत अंतिम प्रस्ताव।

भवदीय,

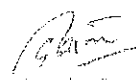
  
 (सत्येन्द्र सिंह) 5/6/2020  
 अधीक्षण अभियन्ता  
 सा.नि.वि.वृत्त,नागौर

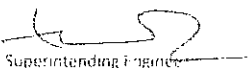


## PRADHAN MANTRI GRAM SADAK YOJANA - III PROPOSALS UNDER BATCH-1 (Year 2020-21)

Hon'ble MP- Sh. Hanuman Beniwal

Sr.No.	State Name	District Name	Block name	WORK NAME	TOTAL LENGTH	TOTAL COST OF PROJECT INCLUDING HIGHER SPECIFICATION
1	Rajasthan	Nagaur	Didwana	T07-Supka-Sewa-Cholukhan-Fogn-Bugaliyo ki Dhani-Khakholi	8.200	262.380
2	Rajasthan	Nagaur	Didwana	T02-Keech-Khakholi-Berikattan-Sardarpura-Nuwa up to SH-92	10.400	324.940
3	Rajasthan	Nagaur	Didwana	T14-Laachri Block boundary to Pandorai-Doyalpura-Ganeshpura-Bardwa	5.000	131.520
4	Rajasthan	Nagaur	Didwana	T13-Tharu-Kalwan-Patan-Ajwa-Naurangpura-Doodli-Baidoo up to block boundary	5.600	214.880
5	Rajasthan	Nagaur	Didwana	T01-Block Boundary to Doodli-Jorawarpura-Patol-Koliya-Khunkhuna-Khadesh-Khojas-Toshina-Block Boundary	5.000	149.820
6	Rajasthan	Nagaur	Didwana	T11-Mandookra-Peerwa-Loroli khurd-Loroli Kalan-Sagoo katan-Kerap-Bhandan-Mamroda-Chomu-Patol-Didwana	5.050	135.600
7	Rajasthan	Nagaur	Jayal	T12-Manglod to Rajod Via Dugastau-Boding Kallan road	11.275	436.700
8	Rajasthan	Nagaur	Jayal	T16-SH-92A Kasanu to Lunsara-Podham upto block Boundary	9.000	524.950
9	Rajasthan	Nagaur	Jayal	T02-SH-60 to Jayal-Khinyala-Dugoli-Rotu-Gugnalya-Khabriyana NH-65	15.000	862.900
10	Rajasthan	Nagaur	Kuchaman City	T04-Kukanwali Indali Haripura Bhanwata Road	10.000	366.880
11	Rajasthan	Nagaur	Kuchaman City	T25-Panchawa to Bhanwata	5.100	208.450
12	Rajasthan	Nagaur	Ladnu	T07-Jaswantgarh-Dabri-Ledi-Jhekeriya	5.100	165.430
13	Rajasthan	Nagaur	Ladnu	T13-Ladnu-Bhiyani-Khanpur megahighway road	5.600	267.960
14	Rajasthan	Nagaur	Ladnu	T10-Mithri-Lachri-Pandorai up to block boundary	5.100	180.940
15	Rajasthan	Nagaur	Ladnu	T02-Thani-Saardi-Kishanpura	10.000	487.630
16	Rajasthan	Nagaur	Ladnu	T04-Doodoli-Baldoo-Nimbijodha-Odient-Hirawati up to block boundary	9.000	303.860
17	Rajasthan	Nagaur	Makrana	T07-Ranigeon (SH-2B) to Khardiya Sarnawada Itawa Bamniya	7.600	361.790
18	Rajasthan	Nagaur	Makrana	T17-Jakhli Bansra Joesaniy Mindkiya Barwali Torda (Block Border)	5.050	249.900
19	Rajasthan	Nagaur	Mundwa	T12-Khajwana to Dhadniya Kallan	5.000	192.560
20	Rajasthan	Nagaur	Mundwa	T14-Panchla siddha to Nagni via Narwa	7.000	226.780
21	Rajasthan	Nagaur	Mundwa	T02-Sankhwas hillon senani asawari garasani road	5.350	302.290
22	Rajasthan	Nagaur	Nagaur	T01-Nagaur Indas Bhawad Joshiyad Raidhanu Road	11.500	631.940
23	Rajasthan	Nagaur	Nagaur	T09-Sukhwasi Khankhmsotan Thatanju Alay Road	11.500	654.770
24	Rajasthan	Nagaur	Parbatsar	T07-Parbatsar Malas Rohindi	5.500	271.530
25	Rajasthan	Nagaur	Parbatsar	T14-Bhakri Khedi Khinwsi Jawla	7.900	394.070
26	Rajasthan	Nagaur	Parbatsar	T10-Bagot Chitai Gular Kurada Antroli Khedapura upto SH-59	6.770	338.380
27	Rajasthan	Nagaur	Parbatsar	T08-Block Border Bitloo to Bidiyad Devgarh Adani Khokhar Road	5.330	203.320
28	Rajasthan	Nagaur	Parbatsar	T11-Bhakri Kurada Beethwalya Mehraji upto SH-59	14.100	609.330
					216.975	9511.540

  
Superintending Engineer  
PWD Circle Didwana

  
Superintending Engineer  
PWD Circle Nagaur



- रक्षा संबंधी स्थायी समिति
- पेट्रोलियम और प्राकृतिक गैस  
मंत्रालय की परामर्शदात्री समिति

क्रमांक : MP/NGR/356

दिनांक 28/06/2020

श्रीमान नरेंद्र सिंह जी तोमर  
मा. मंत्री, ग्रामीण विकास एवम् कृषि विभाग  
भारत सरकार, नई दिल्ली।

विषय - PMGSY के अंतर्गत मेरे नागौर ( राजस्थान ) में मापदंडों व नियमों को दरकिनार करके राजस्थान सरकार के सार्वजनिक निर्माण विभाग द्वारा प्रेषित कार्यों की स्वीकृति पर रोक लगाकर स्थानीय सांसद की अभीशाषा के अनुसार स्वीकृति जारी करने के सम्बन्ध में।

सन्दर्भ- उक्त सम्बन्ध में मेरे द्वारा आपको प्रेषित पत्र संख्या MP/NGR/248 दिनांक 05 मई 2020 के क्रम में।

मान्यवर उपरोक्त विषय में निवेदन है की मेरे जिले नागौर ( राजस्थान ) में प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत राजस्थान सरकार द्वारा नियमों के विपरीत स्वीकृतियों हेतु प्रस्ताव केंद्र स्तर पर भेज दिए जिसके संबंध में संदर्भित पत्र के माध्यम से आपके समक्ष आपति प्रस्तुत की थी, इसी क्रम में निम्न बिन्दुओं के माध्यम से आपका पुनः ध्यान आकर्षित कर रहा हूँ-

- 1- पूर्व में राजस्थान सरकार द्वारा ब्लॉक वार जो डाटाबेस तैयार किए गये उसमें डीडवाना में शून्य, लाइन में शून्य व परबतसर में 13.09 किलोमीटर लंबाई की सड़को के प्रस्ताव तैयार किए गये उसके बाद राजस्थान सरकार के सार्वजनिक निर्माण विभाग के मंत्री जी व प्रधानमंत्री ग्राम सड़क योजना के मुख्य अभियन्ता के निर्देश व दखलंदाजी से डाटाबेस में छेड़छाड़ करके डीडवाना में 34, लाइन में 40 व परबतसर में 40.09 किलोमीटर कर दिया गया साथ ही उदाहरण के तौर पर नागौर जिले के खीवसर विधानसभा क्षेत्र के मुंडवा ब्लॉक में एक सड़क कुडछी-बेनीवालो की टाणी- नारवा कल्ला जो नियमानुसार भेजी गई उसमें राज्य स्तर पर डाटाबेस में छेड़छाड़ करके बदलाव कर दिया गया और इस प्रकार ब्लॉकवार सड़को की स्वीकृति में असमानता रख दी गई व भारत सरकार से कुल स्वीकृति के क्रम में वर्गीकरण में असमानता रख दी गई जिसकी वजह से जनता में रोष व्याप्त हो गया।
- 2- उक्त स्वीकृतियों में नागौर जिले के डेगाना, परबतसर, डीडवाना में सबसे अधिक थू रूट के मापदण्डों को दरकिनार करके कच्चे रास्तों को कच्चे रास्तों से जोड़ने जैसी स्वीकृतीया जारी कर दी जो राजकोष के अपव्यय की श्रेणी में आता है।
- 3- आपका ध्यान प्रधानमंत्री ग्राम सड़क योजना के लिए तय निर्देशिका में पैरा 5.5 की तरफ आकर्षित करते हुए यह बताना चाहता हूँ की उक्त पैरा में यह लिखा गया है की वार्षिक प्रस्तावों को अंतिम रूप देने से पहले संसद सदस्यों के प्रस्तावों को पूरा महत्व दिया जाए जबकि स्थानीय सांसद होने के बावजूद मेरे से किसी प्रकार की राय नहीं ली गई जो निर्देशों की अवहेलना है साथ ही जिन सड़को का नवीनीकरण 10 वर्ष पूर्व हुआ उन्हीं को उक्त योजना में सम्मिलित करने का प्रावधान है जबकि ऐसी सड़को को प्रस्ताव में सम्मिलित कर दिया गया है जिनका नवीनीकरण हुए 10 वर्ष पूर्ण नहीं हुए जो तकनीकी मापदंडों की अवहेलना है।

पता : राजकीय स्टेडियम के सामने, खनन विभाग कार्यालय के पास, कॉलेज रोड, नागौर ( राजस्थान ) 341001  
फ़ोन : 94141-18677 | E-mail : hanumanbeniwaloffice@gmail.com

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चूँकि प्रधानमंत्री ग्राम सड़क योजना भारत सरकार की एक महत्पूर्ण योजना है और उक्त योजना में स्थानीय सांसद से स्वीकृति हेतु प्रस्ताव नहीं मांगने व अंतिम चयन में सहमति नहीं लेने तथा तय तकनीकी मापदंडों की अवहेलना करने से केंद्र के प्रति सकारात्मक सन्देश नहीं जाता जबकि गडबडी राज्य स्तर पर स्थानीय सरकार व जिम्मेदारों द्वारा की गई है और अब डाटाबेस दिल्ली स्तर पर डिजिटल लॉक लगा दिया गया है साथ ही वर्तमान में सांसद निधि भी केंद्र सरकार ने आगामी 2 वर्षों तक सस्पेंड कर दी ऐसे में स्थानीय सांसद से जो जनता की अपेक्षा है वो ऐसे केंद्रीकृत कार्यों से ही पूरी होगी इसलिए मेरा आपसे आग्रह है की आप मेरे नागौर जिले में प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत सम्पूर्ण स्वीकृतियों को निरस्त करके तत्काल प्रभाव से स्थानीय सांसद की अभीर्शा के अनुसार नए स्तर से वापिस मंगवाने हेतु निर्देश जारी करके अनुगृहीत करावे।

संलग्न - उपरोक्तानुसार।

धन्यवाद।

भवदीय

H/Baniwala  
(हनुमान धनीवाल)



सत्यमेव जयते

सदस्य :

- रक्षा संबंधी स्थायी समिति
- पेट्रोलियम और प्राकृतिक गैस  
मंत्रालय की पंचमंडलीय समिति

क्रमांक : MP/NGR/248

दिनांक 05.05.2020

श्रीमान नरेंद्र सिंह जी तोमर  
माननीय मंत्री, ग्रामीण विकास एवम् पंचायती राज विभाग  
भारत सरकार नई दिल्ली।

विषय - प्रधानमंत्री ग्राम सड़क योजना में स्वीकृत होने वाली सड़कों की स्वीकृति के अंतर्गत  
राजस्थान सरकार द्वारा स्थानीय सांसद की अभीष्टा नहीं लेने व मापदंडों को दरकिनारा  
करके जारी हुई तथा जारी होने वाली स्वीकृतियों की जापत्ति के संबंध में।

महोदय

उपरोक्त विषय में सादर अनुरोध है की हाल ही में राजस्थान में प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत स्वीकृति जारी हुई जिसके अंतर्गत मेरे संसदीय क्षेत्र नागौर में हुई स्वीकृति राजस्थान सरकार के सार्वजनिक निर्माण विभाग द्वारा संज्ञान में आई है, परन्तु उक्त कार्य की स्वीकृति हेतु स्थानीय सांसद होने के बावजूद मेरे से किसी प्रकार की अनुशंसा राज्य सरकार के ग्रामीण विकास एवम् पंचायती राज तथा सार्वजनिक निर्माण मंत्री जी व विभाग ने नहीं माँगी है साथ ही प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत जो मापदंड भारत सरकार द्वारा तय किए हुए हैं उसकी भी पूर्ण रूप से अवहेलना हुई है इसलिए मेरा आपसे अनुरोध है केंद्र निधि की राशि उक्त योजना में सम्मिलित होने के बावजूद राजस्थान की सरकार द्वारा दुर्भावना रखते हुए स्थानीय लोकसभा सांसद से अभीष्टा नहीं माँगना न्यायोचित नहीं है। मेरी उक्त जापत्ति के सम्बन्ध में आप से अनुरोध है की मेरे संसदीय क्षेत्र नागौर (राजस्थान) में PMGSY के अंतर्गत स्वीकृत सड़कों हेतु जारी समस्त प्रकार की स्वीकृति / स्वीकृतियों पर रोक लगाकर रिव्यू करते हुए हमारी अभीष्टा के अनुसार स्वीकृति जारी करने हेतु आवश्यक दिशा-निर्देश जारी करे साथ ही राजस्थान सरकार के सार्वजनिक निर्माण मंत्री जी को उक्त सम्बन्ध में निर्देश जारी करते हुए केंद्र निधि से स्वीकृत होने वाली सड़कों सहित संपूर्ण कार्यों में स्थानीय सांसद से अभीष्टा माँगने हेतु निर्देश जारी करे।

मुझे पूर्ण विश्वास है आप तत्काल प्रभाव से निर्णय लेते हुए लोकसभा सांसद के अधिकार का संरक्षण करके आवश्यक कार्यवाही करते हुए मुझे अनुगृहीत करवाएंगे।

धन्यवाद

भवदीय

H Boini  
(हनुमान बेनीवाल)

पता : राजकीय स्टेडियम के सामने, खनन विभाग कार्यालय के पास, कॉलेज रोड, नागौर ( राजस्थान ) 341001  
मो. : 94141-18677 | E-mail : hanumanbeniwaloffice@gmail.com

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राजस्थान ग्रामीण सड़क विकास एजेंसी, जयपुर  
(सार्वजनिक निर्माण विभाग, राजस्थान सरकार)

Rajasthan Rural Road Development Agency, Jaipur  
(Public Works Department, Govt. of Rajasthan)

Phone : 0141-2222339, 2222347, 2222302, 2222340  
Email : pmgsyrajasthan@rediffmail.com, pmgsyrajasthan@gmail.com

No. SE(PMGSY)/PMGSY-III/2020-21/D- 652

Dated: 03/09/2021

Dr. Ashish Goel  
Joint Secretary (RC)  
Ministry of Rural Development  
Department of Rural Development,  
Govt. of India, Krishi Bhawan, New Delhi - 110001

Sub: Proposal of the State of Rajasthan submitted under PMGSY-III, batch-I of 2021-22

Ref: Minutes of Meeting of Pre EC held on 27.05.2021 and received vide Dy. Secy. to Gol, MoRD letter dated 02.06.2021

Sir,

State had submitted 44 No. road proposals of 3 No. districts having 420.65 Km length and Rs.198.13 Cr. cost under PMGSY-III, batch-I of year 2021-22. Pre EC for which was held on 27.05.2021 and minutes of meeting were received vide Dy. Secy. to Gol, MoRD letter dated 02.06.2021. Further a VC meeting was held on 04.08.2021 under your chairmanship to discuss the status of compliance report to the observations of Pre EC.

Till date State has received sanction of 5821 km length under PMGSY-III and is preparing proposals for remaining length. Hence, it has been decided that proposals under consideration at MoRD level shall be withdrawn and proposals for remaining length shall be submitted to NRIDA/MoRD in one go.

It is therefore requested to kindly consider this request and unlock the related modules on OMMAS for the entire state, so that proposals may be uploaded accordingly.

Yours faithfully,

(Subodh Malik)  
Secretary, RRDA &  
Chief Engineer (PMGSY)



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No.SE(PMGSY)/SLSC/2021-22 / 497

Dated : 31/03/2022

### Minutes of Meeting

Minutes of meeting of 23<sup>rd</sup> State Level Standing Committee (SLSC) held on 24-03-2022 for PMGSY works.

23<sup>rd</sup> State Level Standing Committee (SLSC) meeting for PMGSY works was held on 24-03-2022 under the Chairpersonship of Chief Secretary, Govt. of Rajasthan. The following officers attended the meeting:-

1. Addl. Chief Secretary, Transport, GoR
2. Pr. Secretary, Finance Department, GoR
3. Pr. Secretary, Rural Development & Panchayati Raj, GoR
4. Pr. Secretary, Forest & Environment, GoR
5. Pr secretary, IT and Communication, GoR
6. Pr. Secretary, Agriculture, GoR
7. Spl. Secretary, School Education, GoR
8. Secretary Medical and Health, GoR
9. Secretary, Public Works Department, GoR
10. Prof. & Head, Civil Engg. Faculty, BITS Pilani
11. SIO, NIC, RSC, Jaipur

Chief Engineer (PMGSY), PWD welcomed all the participants and apprised about the action taken on the issues / decision discussed in the 22<sup>nd</sup> SLSC meeting held on 12-02-2020.

In the start of meeting Chief Engineer (PMGSY) told the committee, that this is 23<sup>rd</sup> meeting since inception of PMGSY (December, 2000).

Chief Engineer (PMGSY) deliberated on the progress of PMGSY works of connectivity, up gradation and bridge works. Committee appreciated the progress of PMGSY works and asked to expedite the progress of bridge work.



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Chief Engineer (PMGSY) further explained the release of funds and informed that Rajasthan has got the highest Financial Incentive in the financial year 2017-18 and 2<sup>nd</sup> highest in the financial year 2018-19 in the country, as per performance of state. In the next consecutive financial year no work was available upfront, so we could not get the Financial Incentive. Department of Expenditure, Govt. of India issued directions vide letter dated 23-03-2021 to have Single Bank Account (SNA) for each Central Scheme in the State. PMGSY with concurrence of Finance Department was the first scheme in which SNA was made operative in the State. It was also briefed to SLSC that Finance Department has agreed that henceforth Central and State share of the scheme will be directly transferred to SNA.

It was requested to release of pending Rs. 217.091 Cr (CS Rs.130.257 + SS Rs. 86.834) for Program Fund from State Govt. in SNA Account and also Rs.256.91 Cr. kept in PD Account, need to be transfer in SNA Account. Chief Secretary was of the view that release of funds for the scheme in which we get central share and further incentives should not be curtailed and directed that amount be transferred to SNA account instead of through PD account. Representative of FD agreed for the same.

Chief Secretary also directed that as soon as the road works are completed, detailed list should be sent to Transport Department for providing transport facilities to the habitation. She further directed that Transport Department should report to PWD & SLSC for the action taken in this regard.

**New Proposals** : SLSC appreciated that Rajasthan has entered in last leg of PMGSY-III and proposals of remaining length of 2841 km. from the total allotted 8662 km. length has been submitted for planning audit to MoRD.

For Nagaur district CUCPL and proposal list based on PMGSY-III guidelines were approved by respective Panchayat Samiti. After wards Zilla parishad approved the proposal list of 33 No. roads of 338.95 Km length (30 No. roads of 307.85 Km length for Nagaur constituency and 3 No. roads of 31.10Km for Rajsamand constituency), which was different from the priority list (CUCPL) but as per consent letter of Hon'ble MP Nagaur.



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Out of these proposals of Hon'ble MP and approval of Zila Parishad, 20 no. proposals of 171.85 km. length have been proposed under PMGSY-III which are eligible as per PMGSY-III guidelines. Details of proposals taken could not be considered has been conveyed to Hon'ble MP vide PIU letter dated 18-02-2022. Consent of Hon'ble MP of Rajsamand constituency for 3 no. of roads of 31.10 km was received, which have been considered in PMGSY-III proposals.

Committee members decided that for Nagaur district proposals eligible as per PMGSY-III guidelines and as per allotted quota shall be uploaded on OMMAS. However NRIDA/MoRD may take suitable decision in the matter.

In compliance to Para 7.3 of PMGSY-III guidelines and role of MP advisory dated 02-06-2020 issued by MoRD, SLSC members, Committee found that these proposals are in order and may be forwarded to NRIDA/ MoRD for further needful action at their end.

It was apprised to the committee that NRIDA/MoRD has locked the edit/add proposal module on OMMAS, due to which some proposals which have already been approved by STA/PTA could not be uploaded on OMMAS. Committee requests MoRD for unlocking of proposal module so that complete proposals may be uploaded and sanction of remaining 2841 kms. length may be received for entire state in one go.

SLSC vetted and approved the following :-

1. DRRP (Annexure-B)
2. CUCPL (Annexure-C)
3. MP-I/MP-II/MP-III (Annexure-D)
4. Proposals of remaining length of Roads (Batch-I of 2021-22) under PMGSY-III (Annexure-E & Annexure-F)
  - Cost Sharing for PMGSY-III: Fund sharing pattern of construction cost under the Central and State Government is same as currently applicable to PMGSY-I & II, this is as under:-
    - 60% Centre and 40% State
    - Cost of maintenance covering Routine Maintenance for initial 5 years after construction and also for further 5 years including periodic renewal as per requirement, special repairs and emergency maintenance shall be fully borne by state.

Room No. 504 - 514, 5<sup>th</sup> Floor, Block-A  
6, "Nirman Bhawan", Opp. Jaipur Club, Jacob Road, Jaipur-302006 (Rajasthan)





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(Public Works Department, Govt. of Rajasthan)

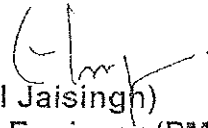
Phone : 0141-2222339, 2222347, 2222302, 2222340  
Email : pmgsyrajasthan@rediffmail.com

5. All MDRs and Through Routes and at least 50% of Link Routes under DRRP will be placed under area based, Batch Maintenance, and State will provide requisite funds for maintenance of these roads.

Decision taken in the 23<sup>rd</sup> meeting of SLSC are summarized as under :-

Sr. No.	Action to be taken	Agency / Department
1	Expedite the progress of remaining works of PMGSY-III (phase-I, 2019-20) & also Financial Incentive and bridge works	PWD
2	Release of fund to PWD as per RE	Finance
3	Submission of list of new completed road works to Transport Deptt.	PWD
4	New Proposals of remaining length of Road under PMGSY-III Phase-I (2021-22)	PWD

The meeting ended with a vote of thanks to Chair.

  
(Sunil Jaisingh)  
Chief Engineer (PMGSY) &  
Secretary, RRRDA




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Copy submitted to the following for information & necessary action:-

1. The Chief Secretary, GoR
2. Addl. Chief Secretary, School Education, GoR
3. Addl. Chief Secretary, Transport, GoR
4. Pr. Secretary, Finance Department, GoR
5. Pr. Secretary, Rural Development & Panchayati Raj, GoR
6. Pr. Secretary, Forest & Environment, GoR
7. Pr. Secretary, IT and Communication, GoR
8. Pr. Secretary, Agriculture, GoR
9. Pr. Secretary, Public Works Department, GoR
10. Secretary Medical and Health, GoR
11. Secretary, Public Works Department, GoR
12. Prof. & Head, Civil Engg. Faculty, BITS Pilani / MNIT, Jaipur
13. SIO, NIC, RSC, Jaipur
14. The Finance Advisor (NH), PWD, CE's Office, Jaipur
15. The Superintending Engineer (PMGSY), PWD, Jaipur
16. The SE & SQC (PMGSY), PWD, Jaipur
17. The EE / AE (PMGSY), PWD, Rajasthan

  
(Sunil Jaisingh)  
Chief Engineer (PMGSY) &  
Secretary, RRRDA

2022/BG(P-II)

## कार्यालय अधीक्षण अभियन्ता सार्वजनिक निर्माण विभाग वृत्त नागौर

क्रमांक/अधी.अभि./35

दिनांक :- 05.04.2022

श्री हनुमान बेनीवाल  
माननीय सांसद  
लोकसभा क्षेत्र नागौर

विषय :- पीएमजीएसवाई-3 बंच-1 के तहत प्रस्तावित प्रस्तावों की सूची की अनुशंषा बाबत।

प्रसंग :- MoRD के पत्रांक P-17025/37/2013-RC दिनांक 02.06.2020

महोदय,

उपर्युक्त विषयान्तर्गत भिवेदन है कि प्री ईसी दिनांक 27.05.2021 की अनुपालना व MoRD के पत्रांक F-17024/22/2019-RC(PMS)369629 दिनांक 07.10.2021 एवं MoRD के पत्रांक F-17024/22/2019-RC(PMS)369629 दिनांक 24.11.2021 की अनुपालना में पीएमजीएसवाई-3 बंच-1 के लिये जिले को आवंटित लम्बाई के तहत पीएमजीएसवाई-3 की गाईड लाईन अनुसार कुल 28 प्रस्ताव (लोकसभा क्षेत्र नागौर) ओएमएमएस की वेबसाइट पर प्रस्तावित किये गये हैं जो कि एसटीए द्वारा अनुमोदित भी है। संलग्न सूची अनुसार प्रस्तावित उपरोक्त प्रस्तावों का MoRD के पत्रांक P-17025/37/2013-RC दिनांक 02.06.2020 के पैरा 7.3 (ii) की अनुपालना में अनुमोदन आवश्यक है। अतः अनुमोदन करवाने का श्रम करावें ताकि प्रस्तावों की स्वीकृति हेतु आवश्यक कार्यवाही की जा सके।

संलग्न :- प्रस्तावों की सूची

*yal*  
(पी.आर. खुडीवाल)  
अधीक्षण अभियन्ता (PIU)  
सा.नि.वि. वृत्त नागौर

क्रमांक/अधी.अभि./


प्रतिलिपि श्रीमान मुख्य अभियन्ता, सा.नि.वि. राजस्थान/जयपुर को सूचनार्थ प्रेषित है।

दिनांक :-

(पी.आर. खुडीवाल)  
अधीक्षण अभियन्ता (PIU)  
सा.नि.वि. वृत्त नागौर

## DETAILS OF PROPOSALS AS PER OMMS FOR PMGSY-III Batch -1 Distt. NAGOUR

Sr. No.	Block name	WORK NAME	TOTAL LENGTH	CARRIAGE WIDTH	TOTAL COST OF PROJECT
1	Didwana	T07-Supka-Sewa-CholuKhan-Fogri-Bugaliyo ki Dhani-Khakholi	8.30	5.500	452.680
2	Didwana	T02-Keechk-Khakholi-Berikallan-Sardarpura-Nuwa up to SH-92	12.68	5.500	643.680
3	Didwana	T13-Thanu-Kalwani-Patan-Ajwa-Naurangpura-Doodli-Baldeo up to block	13.60	5.500	733.740
4	Didwana	T11-Mandookra-Peerwa-Loroli khurd-Loroli Kalan-Kerap-Bhandari-	7.00	5.500	371.970
5	Jayal	T11-Khatu-Ambali-Kathoti-Jochina-Adsinga	8.00	3.750	411.710
6	Jayal	T08-Block Boundary to Bhanwla-Getoli-Kasnau-Igyar-Tangla upto SH-90	11.30	3.750	577.170
7	Jayal	T13-Chhapra-Burdi-Kamedia-Akora-Dodu-Lalgarh	7.10	3.750	390.680
8	Kuchaman	T04-Kukanwali Indali Haripura Bhanwata Road	13.80	5.500	713.300
9	Kuchaman	T09-Meethari Lichana Gogor Khusiya Maroth Road	6.50	5.500	332.500
10	Kuchaman	T11-Devli Mundgasoi Lunwa Lakhapur Chosla Gudhasal Jabdinagar	8.50	5.500	434.140
11	Ladnu	T07-Jaswantgarh-Dabri-Ledi-Jhekeriya	8.00	5.500	409.510
12	Ladnu	T13-Ladnu-Bhiyani-Khanpur megahighway road	5.60	5.500	272.850
13	Ladnu	T02-Thani-Saardi-Kishanpura	9.00	5.500	491.770
14	Ladnu	T04-Doodoli-Baldeo-Nimbijodha-Orient-Hirawati up to block boundary	8.35	5.500	447.590
15	Ladnu	T11-Block boundary roja-Dheengsari-Ratau-Baldeo-Datau-Sanwrad-	9.50	5.500	485.170
16	Makrana	T07-Ranigaon (SH-2B) to Khardiya Sarnawada Itawa Bamniya	14.30	5.500	732.340
17	Makrana	T16-Bidiyad (SH-2D) to Mored Billoo Nimbari Badu Block Border	5.20	5.500	268.760
18	Makrana	T02-Itawa Bamniya Altawa Bajoli Kitalsar Block Border	7.76	5.500	403.190
19	Mundwa	T01-Janana Bunarwatan Gwaloo Hillori Bhatnoka Road	11.80	3.750	684.080
20	Mundwa	T07-chimrani balaya Mundiya	17.00	5.500	883.382
21	Nagaur	T09-Sukhwasi Kharikhmsotan Thalanju Alay Road	11.50	5.500	653.440
22	Nagaur	T13-Gudla Malgaon Bhadana Harima Road	11.00	3.750	622.600
23	Nagaur	T02-Alay Kalri Khadkali Gudabhagwandas Road	8.00	5.500	481.800
24	Nagaur	T01-Nagaur Indas Bhawad Joshiyad Ratnanu Road	12.80	5.500	639.770
25	Parbatsar	T14-Bhakri Khedi Khinwsi Jawla	7.90	5.500	380.440
26	Parbatsar	T10-Bagot Chitai Gular Kurada Antroli Khedapura upto SH-59	15.15	3.750	766.770
27	Parbatsar	T04-SH-21A Lega ki Dhani to Rid Bajwas Peelwa Kaletara Bhadsiya	10.80	5.500	554.650
28	Parbatsar	T05-Bajwas Patri Kadwa Moondota Rabdiyad Kanwad Neniya Huldhani	11.65	5.500	572.450
		Total MP Nagaur	282.09		14812.13
1	Merta	T05-Kalru to Gotan via Mokala Ganthiya Dhadhasni Basni Seja	7.60	5.500	536.480
2	Degana	T01-Mahrasni to Ren via Pundlota Edwa Banwarla Sirasana	9.95	5.500	693.950
3	Riyan	T07-Mertacity to Champapur upto Distt Border via Badayali Ladwa fanta	13.15	5.500	976.240
		Total MP Rajsamand	30.70		2206.67
31		TOTAL DISTT.NAGOUR	312.79		17018.80

  
Superintending Engineer (PIU)  
PWD Circle Nagaur



कार्यालय अधीक्षण अभियन्ता सार्वजनिक निर्माण विभाग वृत्त नागौर (राज0)

क्रमांक :- 316

दिनांक :- 12/05/2022

श्रीमान् मुख्य अभियन्ता (पीएमजीएसवाई),  
सा.नि.वि. राजस्थान,  
जयपुर।

विषय:- MoRD के गाइडलाईन 02 जून 2020 की पालना बाबत।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि जिला नागौर के पी.एम.जी.एस.वाई. तृतीय चरण वर्ष 2021-22 के बैच के Final Proposal की सूची अभिशंषा एवं माननीय सांसद महोदय क्षेत्र नागौर को इस कार्यालय के पत्रांक एस.ई.एन./35 दिनांक 05.04.2022 के द्वारा भेजे गये थे।

आज दिनांक 12.05.2022 तक इस कार्यालय को अभिशंषा प्राप्त नहीं हुई है।

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय,

*[Signature]*  
(पी.आर. खुडीवाल)  
अधीक्षण अभियन्ता  
सा.नि.वि.वृत्त,नागौर

No. H- 12013/21/2022-RC (FMS No 381257)

Government of India  
Ministry of Rural Development  
Department of Rural Development  
Rural Connectivity (RC) Division

Krishi Bhawan, New Delhi  
Dated the 09<sup>th</sup> November, 2022

To,

The Addl. Chief Secretary,  
Public Works Department,  
Rajasthan Rural Road Development Agency,  
Room No 5225, 2<sup>nd</sup> Floor,  
Main Building, Secretariat,  
Jaipur- 302005, Rajasthan.

Subject:-De-sanction of road works pertaining to Nagaur Parliamentary Constituency sanctioned on 26<sup>th</sup> July, 2022 under Pradhan Mantri Gram Sadak Yojana-III (PMGSY-III), Batch-I of 2022-23-reg.

Sir,

Kindly refer to this Ministry's letter No. P- 17024/22/2019-RC (FMS No 369629) dated 26th July, 2022 vide which 32 roads of 335.09 Km were sanctioned. This included 29 road works of 304.04 Km pertaining to Nagaur Parliamentary Constituency and 3 road works 31.05 Km pertaining to Rajsamand Parliamentary Constituency. The sanctioned roads pertaining to Nagaur Parliamentary Constituency have subsequently been reviewed on the basis of the request of the Hon'ble MP, Nagaur Parliamentary Constituency before the Committee of Petitions of the Parliament.

2. I have been directed to convey that it has been decided by the competent authority to de-sanction 29 road works of 304.04 Km as per enclosed road-list sanctioned for Nagaur Parliamentary Constituency vide letter dated 26th July 2022, and request the State Government to submit a fresh proposal for Nagaur Parliamentary Constituency for consideration.

3. Consequent to de-sanction of 29 roads pertaining to Nagaur Parliamentary Constituency, the revised clearance of Nagaur District under Batch-I, 2022-23 shall be as under:-

Original Clearance (26-07-2022)

Item	No of proposals	Length in km	Cost in Crore	Avg. Cost (Lakh/km)
Upgradation	32	335.09	186.08	55.53
LSB	-	-	-	-
Total	32 roads	335.09 km roads	186.08	

MoRD Share: Rs. 111.65 Crore    State share : Rs 74.43 Crore

on file 23/11/22

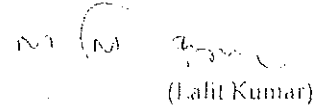
Revised Clearance

Item	No of proposals	Length in km	Cost in Crore	Avg. Cost (Lakh/km)
Upgradation	3	31.05	20.89	67.31
J.S.B	-	-	-	-
Total	3 roads	31.05 km roads	20.89	
MoRD Share: Rs. 12.54 Crore State share : Rs 8.36 Crore				

1. The State Government is accordingly requested to take action for deletion of 29 roads pertaining to Nagaur Parliamentary Constituency and annulment of any consequential action thereof and submit fresh proposals strictly in terms of the programme guidelines and with due consultation with the concerned public representatives for consideration by the Ministry.

Encl: As above

Yours faithfully,

  
(Lalit Kumar)

Deputy Secretary to the Government of India  
Tel. No. 2338 2406

Copy to:

- (i) The Chief Engineer, RRDA, Jaipur
- (ii) All Director of NRIDA (Director-Tech., with the request take further action for de-sanction of 29 road works)
- (iii) File No. No. P- 17024/22/2019-RC (FMS No 369629)

Copy also to:

- PS to Hon'ble Minister (RD)/PS to Hon'ble Mas/PPS to Secretary (RD)

List of roads pertaining to Nagaur Parliamentary Constituency to be de-sanctioned

Road length in Km

S.N	Package Number	Name of Road	Road Length
1	RJ24P-III-21	T07-Supka-Sewa-CholuKhan-Fogri-Bugaliyo ki Dhani-Khakholi	8.3
2	RJ242021/20	T02-Keechk-Khakholi-Berikalan-Sardarpura-Nuwa up to SH-92	12.68
3	RJ24P-III-29	T13-Thanu-Kalwani-Patan-Ajwa-Naurangpura-Doodli-Baldoo up to block boundary	13.6
4	RJ24P-III-27	T11-Mandookra-Peerwa-Loroli khurd-Loroli Kalan-Kerap-Bhandari-Mamroda-Chomu-Palot-Didwana	7
5	RJ24PIII-04	T11-Khatu-Ambali-Kathoti-Jochina-Adsinga	8
6	RJ24PIII-08	T08-Block Boundary to Bhanwla-Geloli-Kasnau-Igyar-Tangla upto SH-90	11.3
7	RJ24PIII-09	T13-Chhapra-Burdi-Kamedia-Akora-Dodu-Lalgarh	7.1
8	RJ24005	T07-ODR-5 to Goth-Mundwa-Ashop Road upto Block Boundary	16
9	RJ24UG-004	T04-Kukanwali Indali Haripura Bhanwata Road	13.8
10	RJ2408	T09-Meethari Lichana Gogor Khusiya Maroth Road	6.5
11	RJ2415	T11-Devli Mundgasoi Lunwa Lakhanpura Chosla Gudhasalt Jabdinagar Nawa Road	8.5
12	RJ242021/23	T07-Jaswantgarh-Dabri-Ledi-Jhekeriya	8
13	RJ24P-III-23	T13-Ladnu-Bhiyani-Khanpur megahighway road	5.6
14	RJ242021/25	T02-Thani-Saardi-Kishanpura	9
15	RJ242021/26	T04-Doodoli-Baldoo-Nimbijodha-Orient-Hirawati up to block boundary	8.35
16	RJ24P-III-24	T11-Block boundary roja-Dheengsari-Ratau-Baldoo-Datau-Sanwrad-Bhidasari	9.5
17	RJ242021/14	T07-Ranigaon (SH-2B) to Khardiya Sarnawada Itawa Bamniya	14.3
18	RJ2411	T16-Bidiyad (SH-2D) to Mored Billoo Nimbari Badu Block Border	5.2
19	RJ2412	T02-Itawa Bamniya Altawa Bajoli Kitalsar Block Border	7.76
20	RJ24P3-05	T01-Janana Bunarwatan Gwaloo Hillori Bhatnoka Road	11.8
21	RJ24P3-08	T07-chimrani balaya Mundiya	17
22	RJ2401	T01-Nagaur Indas Bhawad Joshiyad Raidhanu Road	18.5
23	RJ2409	T09-Sukhwasi Kharikhmsotan Thalanju Alay Road	11.5
24	RJ24PIII-03	T13-Gudla Malgaon Bhadana Harima Road	11
25	RJ24PIII-4	T02-Alay Kalri Khadkali Gudabhagwandas Road	8.25
26	RJ24UG16	T14-Bhakri Khedi Khinwsi Jawla	7.9
27	RJ242021/11	T10-Bagot Chitai Gular Kurada Antroli Khodapura upto SH-59	15.15
28	RJ2413	T04-SH-21A Lega ki Dhani to Rid Bajwas Peelwa Kaletara Bhadsiya Khundiya upto District Border	10.8
29	RJ2416	T05-Bajwas Palri Kadwa Moondota Rabdiyad Kanwlad Neniya Huldhani Billoo Block Border	11.65
		Grand Total:	304.04



**MINUTES OF THE TWENTY FOURTH SITTING OF THE COMMITTEE ON PETITIONS  
(SEVENTEENTH LOK SABHA)**

The Committee met on Monday, 17 October, 2022 from 1200 hrs. to 1500 hrs. in Committee Room 2, Parliament House Annexe-Extension, New Delhi.

**PRESENT**

Shri Harish Dwivedi - Chairperson

**MEMBERS**

2. Shri Hanuman Beniwal
3. Shri Arvind Sawant
4. Shri Brijendra Singh
5. Shri Manoj Kumar Tiwari

**SECRETARIAT**

1. Shri Raju Srivastava - Director
2. Shri Harish Kumar Sethi - Under Secretary

**WITNESSES**

**MINISTRY OF RURAL DEVELOPMENT  
(DEPARTMENT OF RURAL DEVELOPMENT)**

1. Shri Nagendra Nath Sinha - Secretary
2. Dr. Ashish Kumar Goel - Additional Secretary

2. At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee.

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*[The representatives of the Ministry of Rural Development (Department of Rural Development) were ushered in]*

7. After welcoming the representatives of the Ministry of Rural Development (Department of Rural Development), the Chairperson read out Direction 55(1) of the Directions by the Speaker regarding confidentiality of the proceedings of the Committee. Before taking oral evidence of the representatives of the Ministry on the representation of Shri Hanuman Beniwal, M.P., Lok Sabha alleging arbitrary sanctioning of road development works under Pradhan Mantri Gram Sadak Yojana (PMGSY-III) in Nagaur Lok Sabha Constituency (Rajasthan), the Committee afforded an opportunity to Shri Hanuman Beniwal, M.P., Lok Sabha to hear his views on the instant representation, who *inter-alia* submitted as under:-

- (i) Pradhan Mantri Gram Sadak Yojana (PMGSY) is a flagship Scheme of the Government of India for providing road connectivity to the remotest of rural areas of the Country. The primary objective of the PMGSY is to provide connectivity, by way of an all-weather road to the eligible unconnected habitations in the rural area.
- (ii) Under PMGSY-I Scheme, the aim was to provide roads to all villages with a population of 500 persons and above in plain areas and in hill states, tribal and desert area villages with a population of 250 persons and above.
- (iii) Under PMGSY-II Scheme, the aim for up-gradation of 50,000 kms. road length was also included.
- (iv) Under PMGSY-III Scheme, launched in 2019, consolidation of the existing Rural Road Network by up-gradation of existing Through Routes and Major Rural Links that connect habitations to Gramin Agricultural Markets (GrAMs), Higher Secondary Schools, Hospitals was to be taken up, which was a very good initiative by the Government.
- (v) In his Nagaur Lok Sabha Constituency (Rajasthan), the most parts are desert areas which have small villages called 'Dhani' which are required to be connected with roads.
- (vi) As per Programme Guidelines of PMGSY-III Scheme, for selection/prioritization and finalization of roads for development works, the proposals of the Members of Parliament are required to be given full consideration.
- (vii) Proposals for up-gradation of approximately 348 kilometers rural roads were submitted to the then Union Minister of Rural Development and Panchayati Raj in

2020. However, due to non-approval of the same, a similar proposal was again submitted for up-gradation of 30 roads measuring approximately 308 kilometers which was subsequently not granted.

- (viii) The revised proposals were in accordance with the relevant Guidelines and have appropriate recommendations from the Panchayat Samiti and Zila Parishad concerned as per the Comprehensive Upgradation cum Consolidation Priority Lists (CUCPL).
- (ix) Recently, the tender for road up-gradation/development works in the Nagaur Lok Sabha Constituency (Rajasthan) has been issued.

8. Thereafter, the representatives of Ministry of Rural Development (Department of Rural Development) put forth their view in the matter, as under:-

- (i) The Ministry of Rural Development (Department of Rural Development) only formulates the Guiding Principles of PMGSY and does not select roads for construction and/or up-gradation/consolidation/development of roads. It is done at local or State level through a prescribed process.
- (ii) The final decision on sanctioning of road works are taken at the highest level in the Ministry.
- (iii) During Phase-I of the PMGSY, the focus was on new connectivity. Under this Phase, approximately 6 lacs kilometers of new roads were constructed. Under Phase-II, as the traffic increased on these constructed roads, the focus was on the need to provide connectivity for various facilities to Growth Centres. Under Phase-III, besides Growth Centres, Health and Educational facilities and Agricultural Markets were to be connected.
- (iv) As regards, procedure for selection of Roads under PMGSY- III, the roads selected are expected to be mainly Through Routes. Roads catering to large populations by connecting habitations over a large area and which act as collectors of traffic from smaller roads, would be treated as Through Routes. All Through Routes/Major Rural Links in a Block will be identified and numbered during the preparation of the road inventory with the help of Trace Maps. The State may calculate the Utility Value of all these identified through routes for selection of Roads if they meet the objectives of PMGSY-III. Thereafter, ranking is done on the basis of Utility Value/Score. Further, the ranking is scrutinised at various levels viz., Intermediate Panchayat, the District Panchayat as well as the State Level Standing Committee.

- (v) There may be some roads which would require only improvement in riding surface by relaying of surface course. The State may decide its priority between consolidation and up gradation and propose such roads for improving the riding quality. In no case, total length of such roads (proposed for improving riding quality) shall be more than 20% of State specific allocation, with the same criteria of connecting rural markets/schools/hospitals. All up-gradation and improvement (with maximum limit up to 20%) to riding quality prioritization is being done from this list.
- (vi) As per Programme Guidelines of PMGSY- III Scheme, the annual proposals would be based on the CUCPL following the Order of Priority (subject to PCI). However, it is possible that there are inadvertent errors or omissions, particularly in the selection of Through Routes. Accordingly, it is desirable to also associate public representatives while finalizing the selection of road works in the annual proposals. The proposals of the Members of Parliament are required to be given full consideration.
- (vii) As per information furnished by the State Government, the Hon'ble Member of Parliament was twice approached through communication(s) dated 18.2.2022 and 5.4.2022 for soliciting his consent. However, the same could not be received.

9. After hearing the views of the representatives of the Ministry of Rural Development (Department of Rural Development), the Committee expressed their views, as under:-

- (i) The Ministry of Rural Development (Department of Rural Development) - in coordination with the State Government(s) concerned should ensure that the suggestions given by the Members of Parliament are to be given full consideration within the framework of PMGSY Programme Guidelines.
- (ii) The Ministry, in consultation with the State Governments, should revisit and relax the provision for soliciting consent of the Member of Parliament concerned while finalizing the selection of road works in the annual proposal(s) within a period of 15 days' time.
- (iii) The Ministry of Rural Development (Department of Rural Development) should put up the case of Hon'ble Member of Parliament at the Highest level so as to include his proposal of road development works under PMGSY-III and put in their efforts in coordination with the State Government of Rajasthan to amicably settle the issue.

*[The witnesses, then, withdrew]*

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The Committee, then, adjourned.

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\*\*\* Does not pertain to this Report.